

**SHRI S. JAIPAL REDDY:** Before you take up special mentions, I have to raise a question... (Interruptions) She has permitted me.

**THE DEPUTY CHAIRMAN:** What it about? Is it some other matter? Mr. Kalmadi, you take your seat. Mr. Jaipal Reddy, what do you want to say?

**SHRI S. JAIPAL REDDY:** I wrote a letter to you..

**THE DEPUTY CHAIRMAN:** About what?

**SHRI S. JAIPAL REDDY:** I wanted to draw the attention of the House to the manner in which the Government of India have asked the Swiss investigating authorities... (Interruptions)... to hve the Bofors probe... (Interruptions)... Madam, you kindly permit me.

**THE DEPUTY CHAIRMAN:** I will permit you.

**SHRI S. JAIPAL REDDY:** But once special mentions are taken up, I cannot speak.

**THE DEPUTY CHAIRMAN:** I will permit you. (व्यवधान) बैठिये, बैठिये

(व्यवधान) सुरेश कलमाडी (व्यवधान) I must remind you of one thing. To me, everything spoken in this House is very special. And I really want to regulate the business of the House.

श्री जयपाल रेड्डी जी की समस्या का मैं समाधान दे दूँगी और... (व्यवधान)

I have identified Mr. Suresh Kalmadi.

**SHRI SURESH KALMADI:** Madam, ... (Interruptions) ...

**SHRI S. JAIPAL REDDY:** Madam, once special mentions are taken up... (Interruptions).

**THE DEPUTY CHAIRMAN:** I have said I will allow you. Once I promise I will allow you... (Interruption)

श्री जगदीश प्रसाद माथुर: मैडम, ... (व्यवधान)

**उपसभापति:** माथुर साहब, आपको भी मैं एलाऊ कर दूँगी। (व्यवधान)

श्री सिकन्दर बख्त: मैडम, मैंने आपसे गुजारिश की थी कि जो सवाल कलमाडी साहब उठा रहे हैं। उस सवाल के मूतालिक (व्यवधान) हां, बहुत अहम है, मैं मानता हूँ। उस सवाल के मूतालिक जो साहब भी उठाना चाहते हैं वे उठायेँ और उसके बाद हमें अर्ज करने का मौका दिया जाए।

† [شری سکندر بخت : میڈم]

میں نے آپ سے گزارش کی تھی کہ جو سوال کلمادی صاحب اٹھا رہے ہیں - اس سوال کے متعلق ... (مداخلت) ... ہاں بہت اہم ہے - میں مانتا ہوں - اس سوال کے متعلق جو صاحب بھی اٹھانا چاہتے ہیں وہ اٹھائیں اور اسکے بعد ہمیں عرض کرنے کا موقع دیا جائے۔

**THE DEPUTY CHAIRMAN:** I will allow you. (Interruptions). Please, let there be order in the House. I will allow you, Mr. Sikander Bakht.

سिकندر बख्त साहब, मैं आपको बोलने का मौका दूँगी। मगर शांति से जरा सुन लें सब लोग।

## SPECIAL MENTIONS

**Alleged Demolition of Temples in Ayodhya in violation of the rulings of the High Court**

**SHRI SURESH KALMADI (Maharashtra):** Madam, the matter relates

† [Transliteration in Arabic Script.]

[Shri Suresh Kalmadi]

to Ayodhya. On Friday, the State Government leased out 42 acres of land near the Ram Janmabhoomi for the creation of a Ram Katha Park in the garb of tourism development. Madam, the High Court has given an order. No final judgement has so far come. The High Court has said that there will be status quo. In spite of that fact, the State Government on Friday allotted 42 acres to the Vishva Hindu Parishad. Immediately after the order of Saturday, on Sunday, the State Government demolished five temples and nine shops. They gave only five hours' notice to the occupants to withdraw from there. They threatened them with the police. The whole place is under the charge of the Bajrang Dal. They have already demolished the 'Sankatmochan'; they have also demolished 'Sakshi Gopal' and the 'Sitakup' where 'bhajans' had been going on non-stop. Sometimes they want to demolish the Masjid. Now they are demolishing the five temples. (Interruptions). Madam, it is a pity that they were given no notice. It was Mr. Vinay Khatiyar of the Bajrang Dal who was directing their operations. The Chief Priest of the Janambhoomi has been removed from the post and thrown out of the premises. Also, the Mahant of the Sumitra Bhawan was arrested in the morning by the police yesterday.

Madam, this is a very grave matter. This is primarily because of the pressure put on the BJP Government because the BJP Government called the two groups of the Babri Masjid Committee for talks. The Bajrang Dal and the VHP have come together and forced the BJP Government to issue this order. I would like to say that this area of the Ram Janambhoomi-Babri Masjid is not in the hands of the State Government. It is being run today by the Vishva Hindu Parishad and the Bajrang Dal. The State Government has no say. At the moment, all the temples have been broken. Miscreants are let loose. And the State Government is a silent specta-

tor. This is in violation of the High Court order which has said the status quo must remain. The Government has given 42 acres and the demolition is going on in the name of tourism development. I demand a statement from the Home Minister as to what action the Central Government plans in this regard, and how they are going to respect the wishes of the High Court. (Interruptions).

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Will they dismiss the Government? They should dismiss the Government of U. P. It is unconstitutional. (Interruptions). The Government of U. P. should be dismissed.

श्री सिकन्दर बख्त (मध्य प्रदेश) :  
आपने कहा था मुझे मौका देंगी इनके  
बाद... (व्यवधान)

†[شوری سکندر بخت : آپ نے  
کہا تھا مجھے موقع دینگے ان کے  
بعد... (مداخلت)...]

उपसभापति : मैं मौका दूंगी।

डा. रत्नाकर पाण्डेय (उत्तर प्रदेश) :  
(व्यवधान) इस देश को तोड़ना चाहते हैं  
और उत्तर प्रदेश की भारतीय जनता पार्टी  
सरकार के मंत्री, वहाँ के सांसद श्री विनय  
कटियार और वहाँ के विधायक खड़े  
होकर नाजायज ढंग से... (व्यवधान)  
कब्जा करा रहे हैं।

श्री सिकन्दर बख्त : सदर साहिबा,  
आपने कलमाडी के बाद मुझे बोलने के  
लिए कहा था। ... (व्यवधान)  
इसकी इजाजत नहीं दी जा सकती है, यह  
बिल्कुल गलत बात है। ... (व्यवधान)

†[شوری سکندر بخت : صدر  
صاحبہ - آپ نے کلاماڈی کے بعد مجھے  
بولنے کیلئے کہا تھا۔... (مداخلت)۔  
اسکی اجازت نہیں دی جا سکتی  
ہے۔ یہ بالکل غلط بات ہے۔  
... (مداخلت)...]

†[] Transliteration in Arabic Script.

डा० रत्नाकर पाण्डेय : मैं कह रहा हूँ कि बाबरी मस्जिद को... (व्यवधान)

श्री सिकन्दर बख्त : यह जब बेलगाम हो जाती है, तो दुनिया को कोई ताकत इनको रोकने वाली नहीं होती है।... (व्यवधान) यह क्या बात है ?

[श्री सिकन्दर बख्त : یہ جب بے لگام ہو جاتے ہیں تو دنیا کی کوئی طاقت انکو روکنے والی نہیں ہوتی ہے۔۔۔ (مداخلت) یہ کیا بات ہے ]

डा० रत्नाकर पाण्डेय : भारतीय जनता पार्टी की सरकार को यहाँ से बर्खास्त किया जाए।

उपसभापति : पाण्डेय जी, आप बैठ जाइये।... (व्यवधान)

श्री सिकन्दर बख्त : सदर साहिब, यह बड़ी नाइन्साफी की बात है।... (व्यवधान)

[श्री सिकन्दर बख्त : صدر صاحبہ یہ بڑی نا انصافی کی بات ہے۔۔۔ (مداخلت) ]

उपसभापति : पाण्डेय जी आप बैठ जाइये।

श्री सुरेन्द्रजीत सिंह अहलूवालिया (बिहार) महोदया, मैं कहना चाहता हूँ... (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Ahluwalia, I have not permitted you. (Interruption)

श्री अश्विनी कुमार : (बिहार) : उपसभापति जी, क्या इस प्रकार से सदन चलेगा... (व्यवधान) सदन के अंदर इस प्रकार की बातें... (व्यवधान)

डा० रत्नाकर पाण्डेय : महोदया, मैं मांग कर रहा हूँ कि... (व्यवधान)

डा० रत्नाकर पाण्डेय : महोदया, मैं मांग कर रहा हूँ कि... (व्यवधान)

उपसभापति : पाण्डेय जी बैठिये। आप बैठ जाइये।

Mr. Ahluwalia, pleased sit down, How many times I have to repeat, please sit down? (Interruptions). Just a minute please.

डा० अ. रत्न अहमद (राजस्थान) : महोदया, मैं... (व्यवधान)

THE DEPUTY CHAIRMAN: I have allowed the special mention, Dr. Abrar Ahmed. (Interruptions) Such a thing cannot be tolerated. (Interruptions)

ठीक है, आप बोल दिया

श्री अश्विनी कुमार : उपसभापति जी, आप व्यवस्था कीजिए। इस प्रकार से सदन कैसे चलेगा।... (व्यवधान) इस प्रकार से सदन की कार्यवाही नहीं चल सकती है।

SHRI K. N. SINGH (Uttar Pradesh): I have said that there should be a debate on this issue.

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, for how many times I have to tell you, please sit down? (Interruptions) Don't get up again.

डा० र. नाकर पाण्डेय : महोदया, उत्तर प्रदेश की सरकार... (व्यवधान)

उपसभापति : पाण्डेय जी, आप बैठ जाइये।

श्री सिकन्दर बख्त : यह क्या तमाशा है। आपने अपनी बात कर ली, अब आप दूसरे की बात सुनिये तो। यह आप कण तमाशा कर रहे हैं।... (व्यवधान)

[श्री सिकन्दर बख्त : یہ کیا تماشا ہے۔ آپ نے اپنی بات کر لی۔ اب آپ دوسرے کی بات سنئیے تو۔ یہ آپ کیا تماشا کر رہے ہیں۔۔۔ (مداخلت) ]

श्री सुरेंद्रजीत सिंह अहलूवालिया : तमाशा तो यह करवा रहे हैं। देश में तमाम दंगे करवा रहे हैं, देश में तनाव की स्थिति पैदा कर रहे हैं।

श्री सिकन्दर बख्त : कलमाडी साहब की बात हमने खामोशी से सुनी है। उसके बाद हमें जवाब देने का मौका मिलना चाहिए।... (व्यवधान) इसके माने क्या हैं?... (व्यवधान)

†[श्री सिकन्दर बख्त: کلماتی جی

کی بات ہم نے خاموشی سے سنی  
ہ۔۔۔ اس کے بعد ہمیں جواب دینے کا  
موقع ملنا چاہئے۔۔۔ (مداخلت)  
اس کے معنی کیا ہیں۔۔۔ (مداخلت)۔]

डा० अब्दुल अहमद : इनको जवाब देने की जरूरत नहीं है। हम इनका जवाब नहीं चाहते।... (व्यवधान)

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Madam, may I make a suggestion? (Interruptions)...

THE DEPUTY CHAIRMAN: Can you be heard?

SHRI S. JAIPAL REDDY: Madam, I may be permitted to make a suggestion. (Interruptions)

श्री अश्विनी कुमार : यह पूरे मुल्क में दंगे करवाना चाहते हैं... (व्यवधान)

डा० रत्नाकर पाण्डेय : नाजायज़ दंगे से कोर्ट के आर्डर के बावजूद... (व्यवधान)  
उत्तर प्रदेश के शासन को आप क्लिंकित करवा रहे हैं।... (व्यवधान)

SHRI S. JAIPAL REDDY: Madam, I will make a suggestion.

श्री सिकन्दर बख्त : आप बिलकुल गलत कह रहे हैं।... (व्यवधान)

†[श्री सिकندر بخت : آپ بالکل

غلط کہہ رہے ہیں۔]

डा० रत्नाकर पाण्डेय : उत्तर प्रदेश की सरकार इस दंग से... (व्यवधान)

श्री सिकन्दर बख्त : पाण्डेय जी के पास सिवाये शोरोगुल मचाने के और कोई दलील नहीं, वाक्यात का इनको कोई इलम नहीं है, बिलकुल गलतबयायी से काम ले रहे हैं।... (व्यवधान)

†[श्री سیکندر بخت: پانڈے صاحب

کے پاس سوائے شور و غل کے  
اور کوئی دلیل نہیں۔ دلائل کا  
انکو کوئی علم نہیں۔ بالکل  
غلط بیانی سے کام لے رہے ہیں  
... (مداخلت) ...]

SHRI S. JAIPAL REDDY: Madam, now Mr. Suresh Kalmadi has raised a very important and urgent issue. You, in your wisdom, agreed to permit Sikander Bakhtji to respond. I may also suggest that Members belonging to other parties, one or two Members from each party, may be allowed to speak on this issue for this issue is a burning issue... (interruptions) ... Therefore, there is a need...

SHRI DIPEN GHOSH (West Bengal): The Home Minister is here. He should respond to it.

SHRI SIKANDAR BAKHT: Madam, I agree with the Leader of the Opposition. Let it be regulated and let one Member from every group be allowed to speak... (Interruptions)

श्री संघ प्रिय गौतम : (उत्तर प्रदेश) :  
मैं यह कहना चाहता हूँ... (व्यवधान)

उपसभापति : बैठिए, प्लीज, एक मिनट बैठिए। प्लीज, बैठिए।

SHRI S. JAIPAL REDDY: Let the Home Minister... (Interruptions)...

**SHRI KRISHAN LAL SHARMA** (Himachal Pradesh): Madam, I am on a point of order. ...*(Interruptions)*... I am on a point of order.

**SHRI YASHWANT SINHA** (Bihar): Madam, please let me just make a suggestion. After that, you give your ruling...

**SHRI KRISHAN LAL SHARMA:** Madam, I am on a point of order.

**THE DEPUTY CHAIRMAN:** I will allow your point of order. Let me first listen to Shri Yashwant Sinha.

**SHRI YASHWANT SINHA:** Madam, as the Leader of the Opposition has said, the issue which has been raised in this House by Shri Suresh Kalmadi is a very vital issue for the future of this country and, therefore, I agree entirely with his suggestion. Let us give this debate a form. The Home Minister is here. He must have had information about what exactly the UP Government has done. Let us not go by newspaper reports alone. I would suggest that Home Minister should share with the House the facts of this case, after which we should suspend all the other business and discuss this most important issue in the House. *(Interruptions)*

**THE DEPUTY CHAIRMAN:** Let the Home Minister respond to it.

**THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN):** Madam, I had my difficulty. I had actually sent a telex message to the UP Government in order to find out as to what the facts were. Somehow we did not get any positive response from them this morning... *(Interruptions)*...

**SHRI N. K. P. SALVE** (Maharashtra): What is meant by "somehow"? It is the failure of the constitutional machinery .... *(Interruptions)* ....

**THE DEPUTY CHAIRMAN:** Order, Order, please.

**SHRI S. B. CHAVAN:** This morning, again the Home Secretary contacted the Chief Secretary there. He was also not in a position to give all the details of the information....

**SHRI SURESH KALMADI:** What about your Central Intelligence? *(Interruptions)*

**SHRI S. B. CHAVAN:** Again I have set a FAX message this morning. Because I had gone to Gujarat and this morning only I had come, I do not know in the meanwhile what actually has happened ... *(Interruptions)*... Because according to my information, they have not been able to supply me any information, and on behalf of the UP Government if anything is to be stated, I must have a clear report in my hand before I can possibly react in this House as to what the position is... *(Interruptions)*...

**SHRI SURESH KALMADI:** Madam, it is a very serious matter. We want to know how the temples are being demolished. *(Interruptions)*

**SHRI SUBRAMANIAN SWAMY:** Madam, we don't want reaction. We want action.

**SHRI SURESH KALMADI:** The Central Government must take action....

**डा. रत्नाकर पाण्डेय :** हस्तक्षेप करना चाहिए ... *(अवधान)*

**THE DEPUTY CHAIRMAN:** Pandeyji, please sit down.

**डा. रत्नाकर पाण्डेय :** केन्द्र सरकार का यह प्रपमान है। ... *(अवधान)*

**SHRI SUBRAMANIAN SWAMY:** Madam, we don't want reaction from the Government. We want action. If the State Government is not listening to the Central Government and not acting according to the Constitution, it should be dismissed... *(Interruptions)*... We want action... *(Interruptions)*...

श्री प्रमोद महाजन (महाराष्ट्र) : राम मंदिर पर फिर एक बार चुनाव लड़ें...  
(व्यवधान)

**SHRI YASHWANT SINHA:** If the Home Minister is not in a position to enlighten us... *(Interruptions)* ...if the Home Minister is not in a position to enlighten us, may I suggest that we discuss this matter in this House on the basis of the facts which are available to us from whatever source it may be?... *(Interruptions)* ... Then we discuss it on the basis of whatever information is available to us... *(Interruptions)* ...

THE DEPUTY CHAIRMAN: Let me allow Mr. Sikander Bakht. . . (Interruption) . . . Mr. Dipen Ghosh, please sit down. Just a minute. Let him speak.

श्री प्रमोद महाजन कोई मंदिर टूटा नहीं है और अगर राम मंदिर के लिए हनुमान जी का मंदिर हटाया गया तो स्वर्ग हनुमान जी भी ऑब्जेक्शन नहीं लेंगे । फिर इन नास्तिकों को क्या करना है ऑब्जेक्शन से ?

श्री सिकन्दर बहत : सदर साहिबा;  
मुझे... (व्यवधान)

† [شادی سکندر بخت: مدر صاحبہ:  
محبہ ... (مد/خلت) ...]

उपसभापति : सिकन्दर बख्त जी, आप कुछ बोल रहे हैं ।

श्री त्रिफलर द्रवतः भै यह अर्ज करना चाहता हूँ कि मुझे यशवंत सिन्हा की बात से इत्तफाक नहीं है इसलिए... (व्यवधान) इसलिए एक सवाल यहाँ उठा दिया गया है... (व्यवधान)

↑[شرعی سکندر بخت : میں یہ  
عرض کرنا چاہتا ہوں - کہ مجھے  
نشرنت سلہا صاحب کی بات سے  
اتفاق نہیں ہے - اسلئے (مدبختل).  
اسلئے ایک سوال یہاں اٹھا دیا گیا  
ہے ... (مدبختل) ...]

I would have been very happy to agree to what Yashwant Saheb has said. (Interruptions)...

श्री प्रमोद महाजन : हनुमान जी नाराज नहीं है, आप क्यों बीच में आ रहे हैं।

**SHRI SIKANDER BAKHT:** Madam, I would have been happy to agree with the proposal of Shri Yashwant Sinha. Unfortunately,

यहां एक सवाल उठ, दिया गया है जिसमें फेक्ट्स से हजारों मोल दूर की बात कही गई है। उस के लिए फेक्ट्स तो मैं आपकी खिदमत में रखना ही चाहता हूं। मैं फक्ट्स रखना चाहता हूं... (व्यवधान)...

[یہاں ایک سوال اٹھا دیا گیا  
 ہے - جسمیں فیکٹس سے هزاروں  
 میل دور کی بات کہی گئی ہے ؟  
 اُس لئے فیکٹس تو میں آپکی  
 خدمت میں رکھنا ہی چاہتا ہوں۔  
 میں فیکٹس رکھنا چاہتا ہوں  
 ... (مدخلت) ...]

THE DEPUTY CHAIRMAN:  
Please. (Interruptions)...

श्री सिकन्दर बख्त : सदर साहिब,  
अनफ.चुनेटली, इश्वज को मिकस अप किया  
गया है... (व्यवधान)...

[श्री सिकन्दर बख्त : सदर صاحب  
ان فور چونٹلی ایشورز کو میکس اپ  
کیا گیا ہے - .. (داخلت) ..]

डा. रत्नाकर पाण्डेय : प्रदेश की सरकार  
से... (व्यवधान)... मुख्य मंत्री को...  
(व्यवधान)... आपकी कोई बात नहीं सुनी  
जाएगी।

श्री सिकन्दर बख्त : मैं अर्ज कर रहा था  
कि कलमाडी साहब ने... (व्यवधान)...  
मैं किसी को... (व्यवधान)...

[श्री सिकन्दर बख्त : मैं  
عرض کر رہا تھا کہ کلمادی صاحب  
نے - .... (داخلت) ....  
میں کو .... (داخلت) ....]

डा. अ. रत्नाकर अहमद : यह सफाई दी  
जा रही है... (व्यवधान)...

श्री सिकन्दर बख्त : मैं किसी को कोई  
सफाई नहीं दे रहा हूँ। मैं सिर्फ फेक्ट्स रखना  
चाह रहा हूँ। मैं... (व्यवधान)... सफाई  
नहीं दिया करता और न मुझे सफाई देने की  
जरूरत है, लेकिन मैं फेक्ट्स हाउस के  
सामने लाता चाहता हूँ।... (व्यवधान)

[श्री सिकन्दर बख्त : میں  
کسی کو صفائی نہیں دے رہا ہوں -

میں صرف فیکٹس رکھنا چاہتا  
ہوں - میں ... (داخلت) ....  
صفائی نہیں دیا کرتا اور نہ مجھے  
صفائی دینے کی ضرورت ہے - لیکن  
میں فیکٹس ہاؤس کے سامنے لانا  
چاہتا ہوں .. (داخلت) ...]

THE DEPUTY CHAIRMAN:  
Please. (Interruptions)... Please  
take your seat. (Interruptions)...

प्लीज आप भी एक मिनट बैठिए।  
प्लीज आप बैठिए। आप जरा शांति से  
सुन लीजिए... (व्यवधान)... पाण्डेयजी  
प्लीज आप बैठिए।

Mr. Abrar Ahmed, please sit down.  
(Interruptions)... Please, sit down.  
The Members are so agitated and  
they feel that the matter is serious  
and there is a suggestion that there  
should be a discussion. But the Home  
Minister, who is also the Leader of  
the House, says he hasn't got the  
information. (Interruptions)...

SHRI SURESH KALMADI: Mad-  
am, you direct the State Govern-  
ment to give the information. (Inter-  
ruptions)...

THE DEPUTY CHAIRMAN: Please  
have patience. Please. (Interrup-  
tions)... Please have patience. (In-  
terruptions)... Please have patience  
(Interruptions)... Please (Interrup-  
tions)... I said, "Please sit down"  
(Interruptions)... Take your seat.  
(Interruptions)...

आप बैठिए, आज जरा मेरी बात  
भी तो शांति से सुनिए।

[The Deputy Chairman]

Please. (*Interruptions*)... Will you please have patience? (*Interruptions*)... Please. (*Interruptions*)... I said, "You please sit down". When I am speaking I think you should have managed to sit down and listen to me. I have no provision in my hand to convert a Special Mention into a discussion. If the House says it wants a discussion we shall have a discussion at some other time because I have got other business, we will go ahead with it. If the Home Minister has got the information he can come and we can start the discussion. If he has no information, what is he going to answer the House? (*Interruptions*)...

SHRI S. B. CHAVAN: Madam, may we have this... (*Interruptions*)...

श्री सिकन्दर बख्त : सदर साहिबा, मुझे गुजराणि यह करती है कि आपने सुरेश कलमाडी के वाद मुझे बोलने की इजाजत दी ।

†[شری سکندر بخت :  
صاحبہ - مجھے گزارش کرنی ہے کہ  
آپ نے سوریس کلمادی کے بعد مجھے  
بولنے کی اجازت دی -]

THE DEPUTY CHAIRMAN: I will allow you. But there is another... (*Interruptions*)...

SHRI S. B. CHAVAN: Madam, I will again find out... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Pandeyji, please sit down. Your leader is on his legs.

SHRI S. B. CHAVAN: Madam, I will again try to contact the U.P. Government and try to get the authentic information and since the meeting of the Business Advisory Committee is going to be held at 4 o'clock we can also decide on what date we will be able to discuss this issue provided... (*Interruptions*)...

SHRI SURESH KALMADI: It is too late. (*Interruptions*)... You make a statement today. (*Interruptions*)... How can you delay it so long? All the temples would have been demolished by that time. (*Interruptions*)...

SHRI YASHWANT SINHA: Madam, may I suggest... (*Interruptions*)....

SHRI SURESH KALMADI: How can you delay it indefinitely? The matter is very serious. (*Interruptions*)...

SHRI YASHWANT SINHA: Madam, may I make a suggestion? (*Interruptions*)... Madam, my suggestion is that we take up this matter immediately as suggested by the Leader of the Opposition. (*Interruptions*)... You allow Mr. Sikander Bakht to speak. Madam, give a chance to all of us to speak and participate. In the meanwhile, if the Home Minister thinks it fit, he can get in touch with the UP Government and try and get us the facts. He can put the facts before the House. We must discuss it on the basis of whatever facts are in our possession. We must discuss it here and now. (*Interruptions*)...

SHRI SUBRAMANIAN SWAMY: The Home Minister may be able to make a statement on the basis of what the Central Intelligence Bureau has. The Central Intelligence Bureau is there in Ayodhya.

SHRI S. B. CHAVAN: I can't make any statement on the basis of the information given by the Central Intelligence Bureau. (*Interruptions*)...

SHRI SUBRAMANIAN SWAMY: If you don't know what is going on... (*Interruptions*)...

SHRI S. B. CHAVAN: If the hon. Members are interested in having a discussion, let them have it. But I can't react. That is all. (*Interruptions*)...

†[Transliteration in Arabic script.]



SHRI SUBRAMANIAN SWAMY: I want you to act, not react. (*Interruptions*).

SHRI CHIMANBHAI MEHTA (Gujarat): Let the answer come from the State. It is a very important matter. (*Interruptions*).

THE DEPUTY CHAIRMAN: I have a suggestion... (*Interruptions*). Let us handle it in an orderly manner. (*Interruptions*).

SHRI CHIMANBHAI MEHTA: Madam, I suggest ... (*Interruptions*).

SHRI SURESH KALMADI: Madam, it is true that temples in ... (*Interruptions*).

THE DEPUTY CHAIRMAN: Order in the House.

SHRI YASHWANT SINHA: Let us have a discussion now.

THE DEPUTY CHAIRMAN: I have no objection. (*Interruptions*).

SHRI YASHWANT SINHA: The entire House is interested in having a discussion now. Let us have a discussion now. (*Interruptions*).

एक माननीय सदस्य : यह संकटमोचन मंदिर हटाकर क्या मंदिर बनाओगे ?

श्री प्रमोद महाजन : अगर राम कहते- हनुमान जी का मंदिर हटाओ तो हनुमान जी भी आत्महत्या करते। आप क्यों बौच में आ रहे हो? ... (व्यवधान)

डा. जिनेंद्र कुमार जैन : (सब्य प्रदेश) राम मंदिर बनेगा और शान से बनेगा. (व्यवधान)

श्री प्रमोद महाजन : रामकथा पार्क तो राजीव जी की अन्तिम इच्छा थी। आपको उसका आदर करना चाहिए। आपको कद्र नहीं है पार्टी की क्या होती है। रामकथा पार्क, योजना तो राजीव जी की थी, यह

सुरेश जी को पता नहीं है। सब लोग राजीव जी को भूल रहे हैं आज। ... (व्यवधान) ... रामकथा पार्क की कल्पना राजीव जी की कल्पना थी, लेकिन आप लोग राजीव जी को भूल रहे हैं। ... (व्यवधान) ...

SHRI S. JAIPAL REDDY: Let Mr. Sikander Bakht be given a full chance to respond. Let the entire House and every major party have an opportunity to respond. I think, this could be treated as a special issue. This is the sense of the House. We could go ahead with a discussion.

THE DEPUTY CHAIRMAN: If this is the sense of the House, I will allow one Member from each party to make their point. (*Interruptions*). Mr. Dipen Ghosh, let me finish, then I will allow you to say if you want to add anything to what I am saying. If the whole House agrees, I can ask one Member from every party to ask whatever they have to ask on this issue. In the meantime the Home Minister might be able to get information from the UP Government and come back to the House and inform. Mr. Sikander Bakht will also get a chance to speak. (*Interruptions*).

SHRI DIPEN GHOSH: Madam, I may be allowed to make a submission. I don't have any objection... (*Interruptions*).

SHRI S. B. CHAVAN: Madam, I can't promise that I will succeed in getting the information before the debate is finished. That is why I would like to keep my options open. If I get the information, certainly I would like to inform the House. (*Interruptions*).

SHRI S. JAIPAL REDDY: We are promising you to give the information. (*Interruptions*).

SHRI YASHWANT SINHA: Information is available with them. (*Interruptions*).

**SHRI S. B. CHAVAN:** On your information, I can't make any statement. *(Interruptions)*.

**SHRI SURESH KALMADI:** Demolishing of the temples is going on. We can't keep quiet in the House. The Rajya Sabha can't keep quiet. We want a statement by five o'clock. *(Interruptions)*.

**SHRI DIPEN GHOSH:** Madam, we don't have any objection to Mr. Sikander Bakht clarifying his party position, for that matter, UP Government's position which is led by his party. But the fact is that a very important issue is involved in it to the extent, as the press report suggests, that there was a High Court... *(Interruptions)*.

**SHRI PRAMOD MAHAJAN:** Now, he has started making a speech. He is getting into a discussion... *(Interruptions)*... Let Mr. Bakht speak first... *(Interruptions)*... Let him clarify.

**SHRI SURESH KALMADI:** Why are you worried?... *(Interruptions)*... Let everybody speak... *(Interruptions)*...

**SHRI PRAMOD MAHAJAN:** We are not worried about anything... *(Interruptions)*... You should worry about your own future... *(Interruptions)*... Before uttering a sentence you should think about your own future... *(Interruptions)*...

**THE DEPUTY CHAIRMAN:** I think it very unfortunate that the Members... *(Interruptions)*... Please, just a minute... *(Interruptions)*...

साधुर साहब: जरा बैठ जाइए।

**श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश):** चार बार सिन्हा साहब खड़े हुए हैं, बीस बार जयपाल जी खड़े हुए हैं, चार बार ये खड़े हुए हैं, तीसरी बार यह खड़े हुए हैं, आप हमको बोलने की नहीं देती।

**उपसभापति:** मैं बोलने दूंगी।

**SHRI DIPEN GHOSH:** Madam, as a leader of my party and a Member of the House, I must demand that the Home Minister make a statement on this issue because it involves violation of court order. I am not interested in Ram or Hanuman. I am interested in the judicial order. I have a right to raise this issue. The Home Minister cannot abdicate his responsibility from making a statement because the UP Government is silent on it... *(Interruptions)*...

**SHRI JAGADISH PRASAD MATHUR:** What silence... *(Interruptions)*...

सब गलत बता रहे हैं यह।...  
(व्यवधान)

**SHRI PRAMOD MAHAJAN:** The UP Government's Home Minister himself announced it... *(Interruptions)*... It is the Minister who told the press people... *(Interruptions)*...

**श्री जगदीश प्रसाद माथुर:** नैन क्या कर रही हैं आप?

Why are you allowing this gentleman?... *(Interruptions)*...

**श्री सिकंदर बख्त:** मैम, सुरेश कलमडी साहब ने... *(व्यवधान)*... कर लिया है इसको? इसका क्या किस्सा है?

**SHRI SURESH KALMADI:** No reply has come from the UP Government. The BJP does not exist in Ayodhya... *(Interruptions)*... You must be careful of the Bajrang Dal... *(Interruptions)*... I am warning you. You must be careful... *(Interruptions)*... Be careful of Bajrang Dal's hands. Ayodhya is not in the BJP hands... *(Interruptions)*...

**श्री जगदीश प्रसाद माथुर:** मैडम, मुझे दुर्भाग्य है इनकी\* पर, मैडम, मेरी इत्तिहा है कि बार-बार ये खड़े हो जाते हैं।

**THE DEPUTY CHAIRMAN:** I am not allowing you... *(Interruptions)*...

\*Expunged as ordered by the Chair.

श्री सत्य प्रकाश मालवीय (उत्तरप्रदेश) :  
मैडम, मेरा निवेदन है...

उपसभापति : आपका निवेदन बाद में  
सुनूँगी :

श्री सत्य प्रकाश मालवीय : मैडम, मेरा  
निवेदन है कि यह जो \* शब्द का इस्तेमाल  
किया गया है, यह अनपार्लियामेंटरी है, इसको  
रिकार्ड से हटा दिया जाए, निकाल दिया जाए।

श्रीसिकन्दर बख्त : सदर साहिबा,...

THE DEPUTY CHAIRMAN: I will  
look into the records. If it hurts  
anybodys sentiments I will remove  
it... (Interruptions)...

SHRI SURESH KALMADI: Dis-  
miss the UP Government... (Inter-  
ruptions)...

THE DEPUTY CHAIRMAN: Every-  
body, please, sit down... (Interrup-  
tions)...

SHRI RAM JETHMALANI (Kar-  
nataka): Madam, I have a point of  
order... (Interruptions). Please, hear  
me for a minute... (Interruptions)...

THE DEPUTY CHAIRMAN: Point  
of order for what?... (Interruptions).

SHRI RAM JETHMALANI:  
Madam, some people may consider a  
temple or a mosque in Ayodhya as  
of great importance. I do not blame  
them. But there are other serious  
problems like Punjab. Punjab, I con-  
sider, is much more important... (In-  
terruptions)... I have got a special  
mention... (Interruptions)... on this  
issue... (Interruptions)... and you  
cannot override it... (Interrup-  
tions)... It is my right to mention  
it... (Interruptions)...

\*Expunged as ordered by the  
Chair.

SHRI SURESH KALMADI:  
Madam, this is diversion... (Inter-  
ruptions)... After destroying the  
temples they now want to go to Pun-  
jab... (Interruptions)...

THE DEPUTY CHAIRMAN: I  
will allow you... (Interruptions)...

SHRI RAM JETHMALANI: Let  
us first finish the special mentions...  
(Interruptions)...

THE DEPUTY CHAIRMAN: I will  
allow you later... (Interruptions)...  
Just a minute... (Interruptions)... I  
run this House with the consensus of  
the Members and if the whole House  
wants that Mr. Sikander Bakht should  
share and other leaders of various  
other parties want to share the infor-  
mation I will not come in between.  
I leave it to the Home Minister to  
come back with the information. He  
can come before the House rises to-  
day or any other time which is con-  
venient to him. I leave that to him.  
He should give the information that  
he gets, whatever information he can  
get and come before the House...  
(Interruptions)...

SHRI SURESH KALMADI: Why  
can't he get the information today?...  
(Interruptions)... Are we silent spec-  
tators here?... (Interruptions)... He  
should let us know... (Interruptions).

THE DEPUTY CHAIRMAN: Please,  
first let us reach the bridge and then  
we will know how to cross it... (In-  
terruptions)...

श्री सिकन्दर बख्त : सदर साहिबा,  
कलमाड़ी साहब अपनी नाराजगी का इजहार  
कर सकते हैं एडोमिनिस्टर साहब से बड़े  
शोक से, मैं किसी किस्म की हीट जनरेट...  
(व्यवधान)

SHRI CHIMANBHAI MEHTA:  
Madam, I am on a point of order...  
(Interruptions)...

**THE DEPUTY CHAIRMAN:** I am not hearing you... *(Interruptions)* I have already allowed Mr. Sikander Bakht.

**SHRI CHIMANBHAI MEHTA:** Just now you said that the Home Minister would make a statement at an appropriate time when he gets the facts.

**THE DEPUTY CHAIRMAN:** I did not say that. I leave it to the Home Minister. When he comes before the House, he can make a statement... *(Interruptions)*

**SHRI CHIMANBHAI MEHTA:** Does it mean that there will be a second round of discussion? We will be discussing now and at that time also we will be discussing.

**THE DEPUTY CHAIRMAN:** That is not... *(Interruptions)*

**SHRI CHIMANBHAI MEHTA:** I am raising a procedural issue.

**THE DEPUTY CHAIRMAN:** Please sit down. You raise the procedural issue after he completes... *(Interruptions)* Please take your seat. When the procedural issue comes, you discuss it.

**श्री जगदीश प्रसाद माथुर :** उपसभापति महोदय मैं यह कहना चाहता हूँ कि... *(व्यवधान)*

**THE DEPUTY CHAIRMAN:** Mr. Mathur, please sit down... *(Interruptions)* I am not permitting you, Mr. Pandey... *(Interruptions)* No, Mr. Pandey, let me... *(Interruptions)*

**SHRI SURESH KALMADI:** They are demolishing all the temples.

**SHRI PRAMOD MAHAJAN:** No five-star hotel in Ayodhya is demolished. Why should Mr. Kalmadi be so worried about it? ... *(Interruptions)*

**THE DEPUTY CHAIRMAN:** I request the Members to be quiet.

**श्री सिकन्दर बख्त :** सदर साहिब, मैं बगैर किसी किस्म की गरमी पैदा किए हुए निहायत मोअद्द बाना फैक्ट्स रखना चाहता हूँ क्योंकि बदकिस्मती यह है कि... *(व्यवधान)* मैं खामोशी चाहता हूँ, दोमिनट चुन लीजिए... *(व्यवधान)* मैं कोई कड़वी बात नहीं कहना चाहता... *(व्यवधान)*

† **श्री सिकندر بخت :** صاحبہ میں بغیر کسی قسم کی گرمی پیدا کر کے ہرگز نہایت موافقانہ فیکٹس رکھنا چاہتا ہوں کیونکہ بدقسمتی یہ ہے کہ... *(مدخلت)* میں خاموشی چاہتا ہوں دو منٹ سن لیجئے -... *(مدخلت)*... میں کوئی کڑوی بات نہیں کہنا چاہتا -... *(مدخلت)*....

**उपसभापति :** देखिए, सिकन्दर बख्त साहब इस हाऊस के बहुत सीनियर मेंबर हैं। उनकी उम्र का लिहाज करिए। जब कोई बड़े आदमी, बुजुर्ग बोल रहे हैं, वह अपनी पार्टी के लीडर हैं, हमें थोड़ा सभ्यता का ध्यान रखना चाहिए।

**श्री सिकन्दर बख्त :** मैं सिर्फ फैक्ट्स सामने रखना चाहता हूँ। कुछ तो बदकिस्मती यह है कि उस जगह का नाम अयोध्या जो है, उस जगह से मूर्तलिक अलग-अलग सवालत को बिल्कुल मिक्स-अप

†[] Transliteration in Arabic script.



اور ایک پوری اسکیم رام کتھا پارک کے لیے بنائی گئی تھی۔ جس کو دوسری سرکار کے جو چیف منسٹر آئے۔ جنٹلمن کے چیف منسٹر آئے۔ انہوں نے شیلو کر دیا لیکن موجودہ سرکار نے بھارتیہ جنٹا پارٹی کی سرکار نے اس اسکیم کو۔ اس پلان کو۔ جو رام کتھا پارک کے لیے بنایا گیا تھا۔ اس کو روانتر کیا ہے۔ صرف اتنا ہوا ہے۔ میں عرض کرنا چاہوں گا۔ صدر صاحبہ کہ جو دیوار بنائی گئی ہے۔ وہ بالکل ڈسپیرٹیڈ لینڈ کے باہر بنائی گئی ہے۔ اس دیوار کے باہر بننے کا ڈسپیرٹیڈ لینڈ سے کوئی تعلق نہیں ہے۔ میں یہ بھی عرض کرنا چاہوں گا کہ وہاں کوئی لمبا چوڑا کام نہیں ہو رہا ہے۔ ٹورزم کے لیے وہ زمین ایکوائٹر کی گئی تھی۔

... "مداخلت"

श्री सुरेश कलमाड़ी : पांच मंदिरों को तोड़ा गया था नहों ?

श्री तिकन्दर दस्त : सुरेश कलमाड़ी साहब, अगर उसमें कुछ आग है इसान की तो सिकन्दर बका साहब की बात को सुनने का जर्फ पैदा करें और मैं जब कह चुकू तब बोलें। मेरी बात सुनने का जर्फ नहीं है तुम्हारे अन्दर। ... (व्यवधान) सच्चाई सुनना ही नहीं चाहते। तुम्हारे अन्दर सच्चाई सुनने का जर्फ नहीं है... (व्यवधान) ये बेचारा गुल मचा रहा है।

जब इनकी टांग्रे लड़खड़ाने लगती हैं तो गुल मचाने के अलावा और कर क्या सकते हैं ? ... (व्यवधान)

मैं अर्ज करना चाहता हूँ सदर साहिब, ... (व्यवधान)। मैं आ रहा हूँ मंदिर के सावल पर। तुम असल में उलझे हुए हो, तुम्हें अता पता किसी चीज का खाक नहीं है। ... (व्यवधान) जाइए जाइए।

सदर साहिब, टुरिज्म के मकसद के लिए उस जमीन का एक्विजिशन हुआ था। वहां सिर्फ सफाई हो रही है, उसके अलावा कुछ नहीं। नबर एक।

जहां तक मंदिर का सवाल है, मंदिर का सवाल इस जमीन के सवाल के बाहर का है। ... (व्यवधान)। मैं सदर साहिब यह कहना चाहता हूँ कि पांच मंदिर का ख्वाब तो इन्होंने देखा होगा, लेकिन वाक्या यह है कि ... (व्यवधान)

شری سکندر بخت : سریش کلماڑی صاحب اگر ان میں کچھ آگ ہے ایمان کی تو سکندر بخت صاحب کی بات سننے کا ظرف پیدا کریں۔ اور میں جب کہہ چکوں تب بولیں۔ میری بات سننے کا ظرف نہیں ہے تمہارے اندر... "مداخلت" ... سچائی سننا ہی نہیں چاہتے تمہارے اندر سچائی سننے کا ظرف نہیں ہے۔ "مداخلت"

یہ سب چاروں فرسٹ چار پاپا ہے جب انکی ٹانگیں  
لڑکھڑکیں لگتی ہیں ترنل چھانے کے علاوہ  
اور کیا کر سکتے ہیں... ”مداخلت“

میں عرض کرنا چاہتا ہوں صدر صاحبہ۔  
... ”مداخلت“ میں اگر باہوں مندر کے سوال  
پر۔ تم اسل میں اچھے ہوئے ہو۔ نہیں آتا  
کسی چیز کا خاک نہیں ہے... ”مداخلت“  
بیٹھ جائیے۔ بیٹھ جائیے۔

صدر صاحبہ ٹورزم کے مقصد کے لیے  
اس زمین کا ایکویزیشن ہوا تھا۔ وہاں صرف  
صفائی بورہی ہے اس کے علاوہ کچھ نہیں۔  
نمبر ایک۔

جہاں تک مندر کا سوال ہے۔ مندر کا  
سوال اس زمین کے سوال کے باہر کا ہے۔۔۔  
”مداخلت“... میں صدر صاحبہ یہ کہنا چاہتا  
ہوں کہ پانچ مندر کا خواب تو انہوں نے  
دیکھا ہوگا۔ لیکن واقعہ یہ ہے کہ... ”مداخلت“

شی پرمود مہاجن : پانچ مندر کے  
نام بھی نہیں آتے۔ وہاں تو مندر ہے  
ہی نہیں، آپکو پتا ہی نہیں ہے۔۔۔  
(بصباحان)

شی سuresh کلماڈی : نکال دیا  
ہے۔ راتواری مسجد کا بھی ہو سکتا  
ہے... (بصباحان)

شی سیکندر بخت : پورانے پلان کے  
ماٹھت، اس سسٹھا کے پلان کے مٹاویک  
وہاں سے جس مندر کو ہٹایا گیا ہے  
اس مندر کو پورا ہٹانا نہیں ہے، سٹا-  
ناٹرٹ کیا گیا ہے اور پورے ریلوے  
تاریکے کو مہنجر رکھتے ہوئے اس مندر  
کو سٹاٹاٹرٹ کیا گیا ہے۔۔۔۔  
(بصباحان)

سُن لُجیہ، جِرا سُن لُجیہ !  
یہ ماڈھ اور مَجبُور لوگ ہیں جنکی ساری  
دلیلوں کا دُرومداہر گُل مچانے پر ہے !  
اِن ماڈھ اور مَجبُور لوگوں میں سچّھا  
سُننے کی ہِمْمت بھی نہیں ہے ! سدا  
ساہِبا، اِگر سُریش کَلماڈی ساہب دُبارا  
اُٹنے کی جُرت کرے تو میں اُنسے پُچُنگا  
کی رَم کُھا پارک کی سکیَم کِسیکی  
ہی ؟ جاڈج سکیَم ہی ! مالُوم نہیں  
ہے اِن لوگوں کو ! یہ مِکس-اُپ کر رہے  
ہے اِشْیو ج کو ! سدا ساہِبا میں کھنا  
چاہتا ہوں کہ یہ جو ساکشی گُپال مندر  
کی بات ہے، ساکشی گُپال مندر کی بات  
پر وہاں کے پُجاری نے رِٹ پِٹِشَن داخِل  
کی ! وہاں کی رِٹ پِٹِشَن خا رِج  
ہو گئی ! اُنکو کُپِسیشن دے دیا گیا  
اور اُسکے واڈ اُس مندر کو مَجھو  
اور اُپامِک تارِیکے سے... (بصباحان)

شری سکندر بخت : پورے پلان کے  
ماٹھت۔ اس سسٹھا کے پلان کے مطابق وہاں  
مجھے جس مندر کو ہٹایا گیا ہے۔ اس مندر کو پورا  
ہٹانا نہیں ہے۔ اسٹھانٹرٹ کیا گیا ہے ”مداخلت“  
سُن سُننے ذرا سُن سُننے۔ یہ معذور اور مجبور

لوگ ہیں جن کی ساری دلیلوں کا دار و مدار غل  
مچانے پر ہے۔ ان معذور اور مجبور لوگوں میں  
سچائی سننے کی ہمت بھی نہیں ہے۔ صدر صاحبہ  
اگر سریش کھارڑی صاحبہ دوبارہ اٹھنے کی  
جرات کریں تو میں ان سے پوچھوں گا کہ رام کھٹا  
پارک کی اسکیم کس کی تھی۔ جائز اسکیم تھی معلوم  
نہیں ہے ان لوگوں کو۔ یہ عکس اپ کر رہے ہیں  
اشوز کو۔ صدر صاحبہ۔ میں کہنا چاہتا ہوں کہ  
یہ جو ساشی گوپال مندر کی بات ہے۔ ساشی  
گوپال مندر کی بات بدروہاں کے پجاری نے  
رٹ پیٹشن داخل کی۔ وہاں کی رٹ پیٹشن  
خارج ہو گئی۔ انکو کینیڈیشن دے دیا گیا اور  
اس کے بعد اس مندر کو مذہبی اور دھارمک  
طریقے سے... ”مداخلت“۔

श्री सुरेश कलबाडी : पुजारी को  
निकाल दिया आपने । ... (व्यवधान)

श्री सिकंदर बख्त : वह पुजारी दूसरा  
है, इन बेचारों को कुछ पता नहीं है कि  
कौन सा पुजारी हटाया गया और कौन  
सा नहीं हटाया गया। कुछ मालूम नहीं  
है इन बेचारों को। ये कौन से पुजारी  
का जिक्र कर रहे हैं मालूम ही नहीं है इन्हें  
... (व्यवधान) मैं कहना चाह रहा हूँ  
कि बाकायदा मजहबी तरीके से उस मंदिर  
को स्थानांतरित करने का क्या तरीका  
हो सकता है, उस तरीके को बरता गया।

और आखिर में मैं यह अर्ज करना चाहता  
हूँ ... (व्यवधान)

जैसा कि मैंने अर्ज किया था, मैं  
भारतीय जनता पार्टी की तरफ से, और  
भारतीय जनता पार्टी की तरफ से  
हर कस और नाकस की सफाई देने के  
लिए तैयार नहीं हूँ। मैं खड़ा हुमा हूँ  
सिर्फ फैक्ट्स रखने के लिए। जो कुछ  
यहां कहा गया है, बुनियादी तौर पर गलत  
कहा गया है। जहां तक बुनियादी सवाल  
है, भारतीय जनता पार्टी राम मंदिर के  
निर्माण के लिए कमिटेड है और वह उस  
रास्ते पर चलेगी। भारतीय जनता पार्टी  
राम मंदिर के निर्माण का मंडेट लेकर  
उत्तर प्रदेश की सरकार में आई है और  
वह उस रास्ते को छोड़ने के लिए तैयार  
नहीं है।

شری سکندر بخت : وہ بھاری دوسرا ہے۔  
ان بیچاروں کو کچھ پتہ نہیں ہے کہ کون سا  
پجاری ہٹایا گیا اور کون سا نہیں ہٹایا گیا۔  
کچھ معلوم نہیں ان بھاریوں کو۔ یہ کون سے  
پجاری کا ذکر کر رہے ہیں معلوم ہی نہیں ہے  
انہیں... ”مداخلت“ میں کہنا چاہتا ہوں کہ  
باقاعدہ مذہبی طریقہ سے اس مندر کو استھانتر  
کرنے کا کیا طریقہ ہو سکتا ہے۔ اس طریقہ



کو برتا گیا۔ اور آخر میں میں یہ عرض کرتا  
چاہتا ہوں... ”مداخلت“

جیسا کہ میں نے عرض کیا تھا۔ میں  
بھارتیہ جنتا پارٹی کی طرف سے اور بھارتیہ  
جنتا پارٹی کی طرف سے ہر کس و نا کس کی  
صفائی دینے کے لیے تیار نہیں ہوں۔ میں  
کھڑا ہوا ہوں صرف ٹیکس رکھنے کے لیے۔  
جو کچھ یہاں کہا گیا ہے بنیادی طور پر غلط  
کہا گیا ہے۔ جہاں تک بنیادی سوال ہے۔  
بھارتیہ جنتا پارٹی رام مندر کے زمان کے  
لیے کیٹیڈ ہے۔ اور وہ اس راستہ پر  
چلے گی۔ بھارتیہ جنتا پارٹی رام مندر کے  
زمان کا مینڈیٹ ٹیکر اتر پردیش کی  
سرکار میں آئی ہے۔ اور وہ اس راستہ کو  
چھوڑنے کے لیے تیار نہیں ہے۔

श्री स.य. प्रकाश मा.ल.जी.व. वह उत्तर  
प्रदेश सरकार ने एकवायर की है..  
यह भूमि राज्य सरकार की हो गई थी ।  
आज उत्तर प्रदेश की भारतीय जनता  
पार्टी की सरकार ने राज्य सरकार की  
भूमि को राम जन्म भूमि न्यास, जो प्राइ-  
वेट संस्था है, को स्थानान्तरित किया है ।  
इसमें मेरा कहना यह है कि उत्तर प्रदेश  
की सरकार इस भूमि का दुरुपयोग  
कर रही है । यह स्टेट सरकार की भूमि  
है । (व्यवधान) गृह मंत्री जी इस संबंध  
में उत्तर प्रदेश सरकार से जानकारी करें  
और कृपया इस बात की भी जानकारी  
करें कि राम जन्म भूमि न्यास को स्थान-  
न्तरित करने के बारे में... (व्यवधान)

श्री सिकन्दर बल्ल : यह बिल्कुल  
ठीक कहा है... (व्यवधान)

شری سکندر بخت : یہ بالکل ٹھیک کہا  
ہے... ”مداخلت“

उपसभापति : इनको बोलने दीजिए ।  
इनको पूरा तो करने दीजिए । (व्यवधान)

श्री सिकन्दर बल्ल : इन्होंने जो बात  
कही है उसकी ताईद कर रहा हूं । मैं  
इस सवाल से हट नहीं रहा हूं । वह राम  
जन्म भूमि न्यास को दी गई है (व्यवधान)  
सदर साहिबा, मैं यह कहना चाहता हू  
कि वहां पिछली सरकार ने राम कथा  
पार्क के लिए जो स्कीम बनाई थी,  
जो प्लान बनाया था, मौजूदा उत्तर प्रदेश  
सरकार के पास उस स्कीम को पूरा करने  
के लिए पैसा नहीं था । राम जन्म भूमि  
न्यास ने कहा कि उसका पैसा हम लगायेंगे ।  
इस लिए उत्तर प्रदेश सरकार ने वह  
जमीन राम जन्म भूमि न्यास को हस्तांतर  
कर दी । यह ठीक है । (व्यवधान)

شری سکندر بخت : انہوں نے جو بات  
کہی ہے اس کی تائید کر رہا ہوں۔ میں اس  
سوال سے ہٹ نہیں رہا ہوں۔ وہ رام جنم  
بھومی نیاس کو دی گئی ہے۔ ”مداخلت“  
صدر صاحبہ۔ میں یہ کہنا چاہتا ہوں کہ وہاں  
پچھلی سرکار نے رام کتھا پارک کے لیے جو  
اسکیم بنائی تھی۔ جو پلان بنایا تھا۔ موجودہ  
اتر پردیش سرکار کے پاس اس اسکیم کو  
پورا کرنے کے لیے پیسہ نہیں تھا۔ رام جنم  
بھومی نیاس نے کہا کہ اس کا پیسہ ہم لائینگے  
اس لیے اتر پردیش سرکار نے وہ زمین رام جنم  
بھومی نیاس کو ہینڈ اوور کر دی۔ یہ ٹھیک  
ہے۔ ”مداخلت“

SHRI SURESH KALMADI: Madam if you allow them, then I will also start again.

... (Interruptions) ...

चीफ प्रीस्ट को निकाला या नहीं इस सवाल का उत्तर दे दीजिए। (व्यवधान)

श्री प्रमोद महाजन : आप में से किसी को अप्लाई करता है तो कर दीजिए। (व्यवधान)

SHRI YASHWANT SINHA: Madam, you call the representatives of the political parties one by one ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Order, please... (Interruptions) ... Now, because Mr. Suresh Kalmadi raised an issue, Mr. Sikander Bakht, immediately after that, wanted to speak to give clarifications on behalf of his party or his party Government's behalf and he has done that ... (Interruptions) ... Now, if the Members feel that they should also be called in proper order, I will call them ... (Interruptions) ... But I would request them to have patience and be very peaceful and speak in an orderly manner... (Interruptions) ...

SHRI SUBRAMANIAN SWAMY: What about the other Special Mentions? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I do not know. We will take them up also... (Interruptions) ...

SHRI SUBRAMANIAN SWAMY: I am only asking what will happen to the other Special Mentions. Will they be carried over to tomorrow? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: They will be carried over any time today also, if possible... (Interruptions) ... I cannot say about tomorrow because they can be taken up today also since we are not going to discuss this the whole day... (Interruptions) ... Now, we have the Railway Minister with his Appropriation Bills which should be cleared... (Interruptions) ...

SHRI YASHWANT SINHA: In this House, business always gets derailed!... (Interruptions) ...

THE DEPUTY CHAIRMAN: So, I now call Mr. Salve... (Interruptions) ...

SHRI N. K. P. SALVE: Madam, it is only in the fitness of things... (Interruptions) ...

श्री अश्विनी कुमार : मेरा भी एक प्वाइंट आफ आर्डर है। अभी सुरेश कलमाडी जी ने एक बात कही है और सिकन्दर बख्त जी ने उनका जवाब दिया है। आज जो स्पेशल मेंशन्स बाकी है इस सूची में पहले उनको लिया जाए... (व्यवधान)... उसके बाद इसको लिया लिया जाए और होम मिनिस्टर साहब चाहें तो रिप्लाय दे दें। (व्यवधान) बाकी के जो इशू हैं उनको पहले लिया जाए। अभी जो इशू है, पंजाब का इशू है, सी०पी०आई० के फंड का इशू है और दूसरे इशू हैं। .. (व्यवधान) क्या ये सारे इशू खत्म हो गए हैं? क्या देश के सामने और कोई इशू नहीं है? (व्यवधान)

THE DEPUTY CHAIRMAN: This is not the way... (Interruptions) ... Please sit down... (Interruptions) ...

SHRI SURESH KALMADI: Madam, you have already given the ruling... (Interruptions) ...

THE DEPUTY CHAIRMAN: Never mind. If he has got something which he wants to make clear, let him speak... (Interruptions) ...

SHRI SURESH KALMADI: He only wants to divert the attention away from this to Punjab, Jammu and Kashmir, etc... (Interruptions) ...

THE DEPUTY CHAIRMAN: Order order, please... (Interruptions) ...

श्री अश्विनी कुमार : उपसभापति महोदया, अभी पंजाब का इशू है, जेट मलानी जी का है, सी०पी०आई० के फंड का

इशू है। इस को पहले दिया जाए।  
(व्यवधान) और दूसरे प्रश्न हैं इनको  
लोजिए, उसके बाद यह लोजिए, यह मेरा  
सुझाव है। (व्यवधान)

उपसभापति : पूरा दिन है।

(व्यवधान)

We have got the whole day... (Interruptions)...

श्री सुरेश कलमाडी : इस तरह तो  
आप देश के सामने एक्सपोज हो जायेंगे  
... (व्यवधान)

SHRI JAGESH DESAI (Maharashtra): Madam, we have to discuss this issue. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute. The House has decided. Now that the House has decided, we shall take up the Special Mentions a little later... (Interruptions)... It is because this is the decision of the House and the suggestion came from the Leader of the Opposition, Shri Jaipal Reddy, Mr. Yashwant Sinha and Mr. Dipen Ghosh and they wanted it... (Interruptions)... Yes, Mr. Salve.

श्री जगदीश प्रसाद माथुर : महोदया, मैं साल्वे साहब के बोलने पर कोई एतराज नहीं कर रहा हूँ। साल्वे साहब बोलें। लेकिन मैं यह कहना चाहता हूँ कि कांग्रेस की तरफ से, इधर से और उधर से भी, कई लोग बोल चुके हैं... (व्यवधान)

श्री संघ प्रिय गौतम : अगर कांग्रेस के सदस्य बोलेंगे तो इस हम भी बोलेंगे।

श्री जगदीश प्रसाद माथुर : मेरा कहना यह है कि अगर और पार्टियों के लोग बोलेंगे तो बी०जे०पी० की तरफ से भी किसी को बोलने की इजाजत होनी चाहिए... (व्यवधान)

THE DEPUTY CHAIRMAN: All right. Let the situation develop. You should trust the Chair... (Interruptions)...

श्री जगदीश प्रसाद माथुर : कांग्रेस के लोग बोल चुके हैं। यदि और बोलेंगे तो ... (व्यवधान)

SHRI JAGESH DESAI: No, no. We also want to discuss it... (Interruptions)...

श्री प्रमोद महाजन : हर सदस्य को बोलने की अनुमति मिले।

श्री संघ प्रिय गौतम : मेरा कहना यह है कि ... (व्यवधान)

THE DEPUTY CHAIRMAN: Is this the way to behave? Mr. Bakht, you cannot control your Members?... (Interruptions)...

श्री सिकंदर बख्त : सदर साहिबा, मैं आपको याद दिलाना चाहता हूँ कि आपने अभी फैसले का जिक्र किया था।

†[شوری سکندر بخت: منسہ  
حاجہ مبین آپکو یاد دلانا چاہتا  
ہوں کہ آپنے ابھی فیصلے کا ذکر کیا  
تھا۔]

THE DEPUTY CHAIRMAN: Do not remind me of anything. Yes, Mr. Salve. ... (Interruptions)...

श्री सिकंदर बख्त : और वह फैसला यह था कि हर पार्टी का एक एक आदमी बोलेंगा। यही फैसला था। अगर साल्वे साहब बोले और फिर दूसरे और तीसरे कांग्रेस के लोग बोलेंगे तो बाकी पार्टियों के के भी दूसरे और तीसरे सदस्यों को भी बोलने की इजाजत होनी चाहिए।

†[شوری سکندر بخت: اور وہ  
فیصلہ یہ تھا کہ ہر پارٹی کا ایک  
آدمی بولے گا یہی فیصلہ تھا اگر سالوے  
صاحب پولین اور پھر دوسرے اور  
تیسرے کانگریس کے لوگ بولیں گے تو  
باقی پارٹیوں کے بھی دوسرے اور  
تیسرے ممبروں کے بھی بولنے کی  
اجازت ہونی چاہئے]

SHRI P. SHIV SHANKER (Gujarat): No, no, ... (Interruptions) ...

श्री सिफ बर बख्त : फैसला यही था और अगर यह फैसला नहीं था तो आप बड़े शोक से बोलिए। फिर हर पार्टी से दो-दो और तीन-तीन आदमी बोलेंगे।

†[श्री सिकंदर बख्त : فیصلہ یہی تھا اور اگر یہ فیصلہ نہیں ہوا تو آپ بڑے شوق سے بولیں گے - ہر پارٹی سے دو دو اور تین تین آدمی بولیں گے۔]

श्री पी० शिव शंकर : यह क्या बात हुई ? आप कहें कि कांग्रेस की तरफ से सिर्फ एक बोले, यह उचित नहीं है।

श्री सिकंदर बख्त : मैं कह रहा हूँ कि मुझे इसमें कोई एतराज नहीं है। आप बड़े शोक से बोलिए, लेकिन हर पार्टी के आदमियों को बोलने दीजिए।

†[श्री सिकंदर बख्त : میں کہ رہا ہوں کہ ہر پارٹی کے ایک ایک آدمی سے بڑے شوق سے بولنے کے لیے ہر پارٹی کے آدمیوں کو بولنے دیجئے۔]

THE DEPUTY CHAIRMAN: It is very unfortunate that the Members are deciding between themselves. It is for me to decide. I do not permit anybody to have any cross-talks with others. Enough is enough... (Interruptions) ... Yes, Mr. Salve.

SHRI SURESH KALMADI: Very good.

श्री सिकंदर बख्त : सदर साहिबा, क्रास टाक के लिए आपने इशारा इस तरफ फरमाया, लेकिन क्रास टाक तो पैदा वहां से हुए हैं।

†[شری سیکندر بخت - صدر صاحبہ - کراس ٹاک کیلئے آپ نے اشارہ اس طرف فرمایا - لیکن کراس ٹاک تو پیدا وہاں سے ہوئے۔]

उपसभापति : आप भी कर रहे हैं, आप भी देख नहीं रहे।

SHRI N. K. P. SALVE: Madam, it is unavoidable that in this House the Members should have felt so agitated over what has been reported *inter alia* in "The Hindu"...

AN HON. MEMBER: In the "Statesman" also.

SHRI N. K. P. SALVE: ..... about the Ramjanmabhoomi-Babri Masjid issue. Madam, it is one of the most unfortunate facets of India's history that in the land of Gandhi and the Buddha, there should have been so much of strife, bloodshed and violence on account of two sacred places of worship.

To me, Madam, each place of worship is sacrosanct, whether it is a church or a gurudwara or a mandir or a masjid. This is the Indian ethos. There was ostensible objectivity in what Mr. Sikander Bakht said—he said very vehemently that they have not violated any of the provisions of orders, any provisions of the mandate or any provisions of the injunction—and he said quite a few things with objectivity. But I have to object to what he said in the end, that is, that notwithstanding the facts he has mentioned, his party is committed to construct the Ram Mandir and for that he drew support from the fact that the U.P. electorate had voted in their favour. I want to put to him that this is a national issue and the entire nation has voted in

favour of a mandate in terms of which the matter will either be resolved by consensus or by a court of law and not what the BJP wants... (Interruptions)... Let it be clear... (Interruptions)... Madam, let it be clear... (Interruptions)...

Let this be clear once for all. (Interruptions)

**SHRI JAGDISH PRASAD MATHUR:** If there is something against law, the court will take care of it.

**SHRI N. K. P. SALVE:** Madam, let this be clear that this is a national issue and a national issue will be determined by national consensus and an overwhelming national consensus is that the matter should be resolved amicably, by negotiations, by discussions. And if it cannot be done—I hope, the wiser counsel will prevail and both the sides will come to an understanding—and if they cannot, then like any other dispute, it will be decided by a law court, and that will be binding on everybody, whether it be the Action Committee of the Babri Masjid or whether it be the VHP or anybody. Let that be clear to you, Mr. Sikander Bakht, and to your Party. Otherwise, I don't want to mention here what the consequences will be. To preserve secularism in this country, the sane people, and that includes 99 per cent of the Hindus, will fight unrelentingly against this kind of a jhabardasti, against this kind of an attitude in terms of which, on the basis of majority you want to determine what is right. Or is it on the basis of what the legal position is? Is it on the basis of mutual understanding, is it on the basis of national interest or is it only because you have decided something for purposes of breaking the cardinal principles of secularism, we must abide by it, otherwise you will form a Government and do all sorts of things which you want to do? That will not be permitted.

Madam, I will come to the main issue immediately. Mr. Sikander Bakht says that the acquisition had not been quashed by the High Court. To that extent he, is absolutely right. But was it not equally a condition that they would not transfer? And have they not leased out 42 acres of land to Ramjanmabhumi Nyas which is a Trust, sponsored.... (Interruptions)

**SHRI SIKANDER BAKHT:** That is absolutely different.

**SHRI PRAMOD MAHAJAN:** They are absolutely different lands. What is he talking, Madam?

**SHRI N. K. P. SALVE:** Will you listen to me?

सिकंदर बख्त जी आप मेरी बात तो सुन लीजिए ।

श्री सिकंदर बख्त : आप गलत कह रहे हैं ।

†[شری سکندر بخت : آپ غلط کہ رہے ہیں۔]

श्री एन० के० पी० सल्वे : मैं गलत नहीं कह रहा हूँ । आप मेरी बात तो सुन लें ।

What is the rationale behind the order of the High Court? That is my question.

**SHRI SIKANDER BAKHT:** It does not relate to that. Do not mix up the land.

श्री प्रमोद महाजन : दुनिया में कोई लैंड कहीं ट्रांसफर नहीं हो सकता, ऐसा कोई है क्या ?

श्री एन० के० पी० सल्वे : मैं यह नहीं कह रहा हूँ कि भिंडी बाजार का लैंड आप ट्रांसफर कर सकते हैं या नहीं ।

Is it a land in Bhendi Bazar which you are transferring?

†[ Transliteration in Arabic Script.

श्री प्रमोद महाजन : राम कथा पार्क पर कोई रोक नहीं है ।

श्री एन. के. पी. साल्वे : राम कथा पार्क जरूर बने, मैडम, मुझे इस पर एतराज नहीं है ।

Ram Katha Park is a magnificent idea. We are not opposed to it, Mr. Mahajan.

उपसभापति : साल्वे साहब, एक मिनट ... (व्यवधान) ...

श्री एन. के. पी. साल्वे : मैंने डिस्टर्ब नहीं किया है आपको । मैं डिस्टर्ब नहीं करता ।

उपसभापति : साल्वे साहब, वन मिनट। जिस तरह से मैंने इस तरफ के लोगों को कहा कि सिकन्दर बख्त साहब की उम्र और उनकी पोजीशन की इज्जत करिए... (व्यवधान)... पाण्डेय जी खड़े नहीं हुए।

I am sorry, Pandeyji did not bother. I do not agree with you. Mr. Ratnakar Pandey did not bother Sikander Bakhtji. But I request you again. Please do not disturb Mr. Salve. He is the Deputy Leader of the House.

श्री सिकन्दर बख्त : सदर साहिबा, मैं यह कहना चाहता हूँ कि साल्वे साहब को हम पूरी तवज्जह और अदब से सुनेंगे मैं सिर्फ़ गलतफहमी दूर कर रहा हूँ। दो अलग अलग जमीनों का किस्सा है। वह 42 एकड़ की बात नहीं है, वह दूसरी जगह है।

†[شری سکندر بخت : صدر صاحبہ - میں یہ کہنا چاہتا ہوں کہ سالوے صاحب کو ہم پوری توجہ اور ادب سے سنیں گے - میں صرف غلط فہمی دور کر رہا ہوں۔ دو الگ الگ زمینوں کا قصہ ہے - وہ ۴۲ ایکڑ کی بات نہیں ہے وہ دوسری جگہ ہے -]

†[Transliteration in Arabic script.

SHRI N. K. P. SALVE: Madam, they would hardly allow me to complete a sentence. What I was submitting is that the High Court has not quashed the acquisition, and the High Court has said that they will not allow transfer of the land which was the subject matter of dispute before them. This is what I have stated. What was it that warranted all this disturbance?

Now, I come to the point. Madam, would it not be essential to go into why the High Court which is still seized of the matter—this may be part and may not be part; I am not interested in that ... (Interruptions) The question is... (Interruptions) Anything that is being done on this adjacent land becomes an extremely controversial issue. It is an extremely sensitive issue. It raises doubt in our secular values. Why not we hold on to it, unless you have decided 'to hell with the High Court, to hell with the consensus, to hell with the whole of the country and to hell with secularism; we are going ahead'! (Interruptions). If it is not so, what would you lose if this trust had not been transferred the land? That is the crucial issue. Whether or not it is apart of the High Court order, it does not interest me so much. I am not going by certain legalities of the matter. I am going by the heart of the matter, and the heart of the matter is, our secular values stand threatened by anything which is done which is outside the consensus, which is without an agreement. And Madam, what is something more and very very seriously objectionable to which Mr. Sikander Bakht has not responded is, what is the U. P. Government doing. Does the U.P. Government think that after all this controversy which has been raised, it will not be answerable, and that Parliament would be like the dumb driven cattle and they will keep on doing what they want to do and the Parliament will remain silent about it? Why have

they not reported to the Home Ministry, Mr. Sikander Bakht? It is your Government there. You get the information but the Home Minister does not get the information, I believe your information is authentic; I believe your information is true...

SHRI JAGDISH PRASAD MATHUR: Yes it is.

SHRI N. K. P. SALVE: Why should that information be not furnished to the Home Minister? Home Minister has to come and say here that 'somehow, they have not replied to me'. I can only describe such a situation as extremely pathetic. This is an issue over which how many lives have been lost, so much blood has been shed. And for whom and for whose benefit? This country, with its ancient ethos of tolerance and understanding must prevail ultimately. But I am telling you, Madam, they are also the victims in the hands of Bajrang Dal. They have no idea of this kind of militant institutions. They cannot control them any more. It is a Frankenstein you have created in VHP; it is a Frankenstein, and it will devour you and it will devour your values. But we will not allow this to happen. The nation will stand by sanity; the nation will stand by secular values; the nation will stand either for consensus or by the court order; nothing less; nothing short.

My second question is... (Interruptions).

SHRI SIKANDER BAKHT: Shall I respond to what you said? I will respond about U.P. Government.

मैं यकीनन कोशिश करूंगा कि यू० पी० गवर्नमेंट होम मिनिस्टर को तमाम वाक्यात की तफसीलान पहुंचा दें। मुझे इन्होंने रिस्पोंड करने को कहा है। इन्होंने कहा मैं यू० पी० गवर्नमेंट से कटेक्ट इस्टेब्लिस कर के गावूम कराऊँ। (व्यवधान)

[मैंने यकीनन कोशिश की कि यू० पी० गवर्नमेंट होम मिनिस्टर को तमाम वाक्यात की तफसीलान पहुंचा दें। मुझे इन्होंने रिस्पोंड करने को कहा है। इन्होंने कहा मैं यू० पी० गवर्नमेंट से कटेक्ट इस्टेबल से कलैक्टिंग आसानी से कर के माहम कराऊँगा।  
मداخلत

I am responding to what you said. Secularism yes; a million times yes; but compartmentalisation of secularism two million times no.

THE DEPUTY CHAIRMAN: What Mr. Salve said, and what I heard the Home Minister over here is, that the Home Minister not once but twice said that two times he sent message to the U.P. Government for an answer on this matter which is agitating the minds of the Members in this House. Now the U.P. Government did not furnish the same information which is furnished to you. Now I think...

SHRI SIKANDER BAKHT: I promise to come back to the House with this (Interruptions).

SHRI JAGDISH PRASAD MATHUR: Madam,....

THE DEPUTY CHAIRMAN: Mr. Mathur, don't interrupt me; please don't interrupt me. Please don't. Let me finish my sentence. Don't interrupt me. You people have got into the habit of interrupting Members; you have forgotten that you are speaking to the Chair. It is everybody; I address myself to the entire House, not to an individual, to everyone, including you. When I am saying my comment, you are answering Mr. Sikander Bakht, what I am saying is that Home Minister has written to the U.P. Government. It is the Home Minister who is answerable to this House, not you. What you have spoken is in your own free will which

†[ ] Transliteration in Arabic script.

[The Deputy Chairman]

does not become the official answer. You might have given the answer which is your own answer, your own contribution, but whatever would be from the Government, it has to come from that Government. You are not the Government.

SHRI SIKANDER BAKHT: The hon. Member wanted me to respond. I am responding to what he said.

श्री एन० के० पी० साल्वे : इस सदन में मेरा यह अधिकार नहीं है।

श्री सिकन्दर बख्त : आपने मुझसे कहा कहा था।

श्री एन० के० पी० साल्वे : सिकन्दर बख्त साहब, ऐसी ज्यादाती न करें। मैंने कहा कि मेरे कुछ सवालालात हैं।

उपसभापति : उनके सवालालात जेयर से हैं। जेयर उनको डायरेक्ट कर रही है।

श्री एन० के० पी० साल्वे : मेरे सवाल आपसे हैं। (व्यवधान) मैडम, राजीव जी के नाम की दुहाई दी जा रही है।

श्री जगदीश प्रसाद मायुर : हम दुहाई नहीं देते हैं। दुहाई आप दीजिए। हम तो कह रहे हैं कि राजीव गांधी ने यह योजना दी थी ... (व्यवधान) दुहाई आप दीजिए। हमें क्या पड़ो है दुहाई देने की।

एक माननीय सदस्य : आजकल दुहाई वे भी नहीं देते।

श्री एन० के० पी० साल्वे : राजीव जी के नाम पर कहा गया ... (व्यवधान) आपको मालूम है कि यह राम क्या ... (व्यवधान)

श्री प्रमोद महाजन : वह गोडसे वाला ता, वह मैसूर मंत्री से पूछ लीजिए महाराष्ट्र के ... (व्यवधान)

THE DEPUTY CHAIRMAN: Order. Now, that is over. Please. No interruptions.

श्री एन० के० पी० साल्वे : प्रमोद जी, आप ऐसे इश्यू पर न आये जिसके बारे में मैं आपसे कई गुना ज्यादा जानता हूँ। मैं हेगडेवार के समय से आर०एस०एस० की जनता हूँ। मगर मैं रिलेवेंट इश्यू पर रह रहा हूँ। देखिए, पूछिए इनसे ... (व्यवधान) इन्होंने कहा कि राजीव जी ने किया कि नहीं। पूछिए।

श्री प्रमोद महाजन : कहा कि राजीव जी की योजना थी।

श्री एन० के० पी० साल्वे : जी हाँ। इसके क्या माने हैं। राजीव जी की योजना थी। यानी अच्छी योजनाएँ आप कबूल करो। यह कहा था कि नहीं।

श्री मदनमोहन मालवीय (राजस्थान) : इन्होंने नहीं माना।

श्री एन. के. पी. साल्वे : राजीव गांधी ने कुछ और भी कहा था। उनकी जो कल्पना थी वह यह थी कि एक सुंदर वहाँ पार्क बने, उसको राम क्या पार्क कह दें। मगर उस पार्क में हर मजहब की उपासना के लिए प्रावधान हो। संगीत हो सुंदर। मुसलमान भाई अपनी कच्चाली और नाच गा सकें। हम लोग उपासना कर सकें। ईसाई लोग उपासना कर सकें। सिख लोग कर सकें राम क्या का एक यह कन्सेप्ट है राजीव जी का। कबूल है आपको। अगर यह कन्सेप्ट है तो हमको मंजूर है। ... (व्यवधान) एक जाइये। झगड़े की बात क्यों आप कर रहे हैं। बात आगे बढ़ने वाली है। एक बात स्पष्ट करना बहुत जरूरी है और वह यह कि 95 में से 99 प्रतिशत समझदार हिन्दू इस बात की तारीफ करते हैं, हमारा समर्थन करते हैं और हमारे पीछे हैं। इस वजह से आज दिल्ली के तख्त पर श्री नरसिंह राव जी आसीन हैं। यह हमारा इश्यू रहा है। आपने उत्तर प्रदेश की बात की है, इस वजह से मैं पूरे मुल्क की बात करता हूँ। राष्ट्र की कुछ धरोहर होनी चाहिए, राष्ट्र की कुछ नीतियाँ होनी चाहिए, राष्ट्र के कुछ उमूल होने चाहिए, कुछ बुनियादी मान्यताएँ होनी



चाहिए जिनके आधार पर हमारी जम्हूरियत, हमारा प्रजातंत्र कायम है, हमारे संविधान के मूल्य कायम है और उसमें सम्प्रदाय निरपेक्षता एक आधार है। उस सिलसिले में हमने साफ कहा था कि जहाँ तक बाबरी मस्जिद और राम जन्म भूमि का सवाल है यह जरूरी है संवैधानिक प्रावधानों के अंदर कि किसी भी सरकार को कोई पक्ष नहीं लेना चाहिए। सम्प्रदाय निरपेक्षता के और कोई मायने नहीं हैं। हम हर धर्म को मानते हैं। धर्म के प्रति बेस्ती नहीं है। हमारे संविधान में सिर्फ यह है—जहाँ तक अहंता साहब का सवाल है, उनकी मिनिस्ट्री का सवाल है कि उनके लिए न हिंदू हिंदू है, मुसलमान मुसलमान है, वे सब भारतीय हैं और उस तरीके से वे राज चलाएंगे। यह सेक्यूलरिज्म का आधार है। यह उसका सार है और इस बजह से हम भी निर्वाचित हो कर आए हैं और निर्वाचित होकर राष्ट्र आया है। इसलिए एक सवाल और उठता है। आज यह हो जाना चाहिए। अगर किसी वजह से कन्सेंटस हो हालांकि मैं उम्मीद करता हूँ कि मेरे दोस्त जो वहाँ बैठे हैं वे और आप लोग बैठकर कोई इसका इलाज निकालेंगे ईश्वर के लिए मंदिर और मस्जिद के पीछे लोगों का खूनखराबा न करें, ईश्वर के लिए मंदिर और मस्जिद में मुल्क को न बाँटे, ईश्वर के लिए मंदिर और मस्जिद के नाम पर आप भारत के सेक्यूलरिज्म की बरबाद न करें, कभी इतिहास आपको माफ नहीं करेगा।

**श्री संघ प्रिय गौतम :** जो गलती आपने की है वह नहीं दुहराएँ हम।

**THE DEPUTY CHAIRMAN:** Please do not interrupt Mr. Salve. He is the Deputy Leader of the House. Please have some patience. He is not talking anything which is hurting you, I am sure.

**SHRI DIPEN GHOSH:** Mr. Salve is the Deputy Leader of the Congress Party.

**THE DEPUTY CHAIRMAN:** Congress Party is a major party in the House.

**श्री एन० के० पी० सावळे :** मैडम, एक बहुत बुनियादी सवाल है। इस वक्त तो यह स्पष्ट हो जाना चाहिए और इसके लिए मैं गृह मंत्रालय की जो प्रतिक्रिया होगी वह जानना चाहूँगा, कि अगर ईश्वर न करे आपसे बैठकर समझौता नहीं हुआ तो क्या कोर्ट का आर्डर लेकर उस कोर्ट आर्डर पर भारत की सरकार यह देखेगी कि उस पर अमल हो चाहे वह मस्जिद के फेवर में जाए चाहे वह मंदिर के फेवर में जाए। जो कोर्ट का फैसला होगा वह भारत का फैसला होगा और जो भारता का फैसला होगा उससे किसी पार्टी का फैसला बड़ा नहीं हो सकता। वह संविधान से लेजिटिमेट कानून से जाइज फैसला होगा और इस लिए मैं यह जानना चाहूँगा, आप के माध्यम से कि यह बताई, इस दफा स्पष्ट कर दें क्योंकि मुझे लगता है कि बातचीत से कोई सार नहीं निकल रहा है, जिस तरीके से यू० पी० गवर्नमेंट आगे जा रही है।

मेरा आखिरी प्रश्न है कि इस मामले में अगर आपकी किसी हिदायत को यू० पी० सरकार ने नहीं माना, मुझे पूर्ण आशा है विश्वास है कि आप जरूर हिदायत देंगे क्योंकि आपने हिदायत दी और अगर हस्तक्षेप नहीं किया, तो मुल्क में फिर मातृम नहीं कि किस तरीके की सांप्रदायिकता और सांप्रदायिक दंगे होने की संभावना है। मेरे लिए तो एक-एक जान, हिंदू की हो, मुसलमान की हो, या ईसाई की हो किसी भी मंदिर, मस्जिद और गिरजा से ऊपर है। अगर इनसान प्रतिरूप है ईश्वर का, तो फिर मंदिर मस्जिद के पीछे किसी की जान लेना, या लाशों की तिजारत करना धर्म के नाम के ऊपर ठीक नहीं है।

**एक माननीय सदस्य :** यह आपके लिए कहा जा रहा है।

**श्री एन० के० पी० सावळे :** लाशों की तिजारत के नाम पर ईश्वर न करे किसी को करने की जरूरत पड़े, चंद बोटों के लिए, इसलिए मैं आपके माध्यम से मंत्री महोदय से जानना चाहूँगा कि अगर इस मामले को लेकर यह झगड़ा किसी तरीके से बढ़ता है, या बढ़ने की संभावना होती है, और आप ऐसे हालात में उत्तर प्रदेश की सरकार का उचित हिदायत देंगे

[ श्री एन० के० पी० साहब ]

या नहीं देंगे और अगर उस पर उन्होंने काम नहीं किया, तो यह कंस्टीट्यूशनल मशीनरी का फैल्योवर होगा या न होगा उस पर आप क्या कार्यवाही करेंगे ? धन्यवाद ।

श्री संघ प्रिय गीतम : पंजाब में सरकार बनने के बाद हर रोज हत्याएँ बढ़ रही हैं । क्या आप हिदायत देंगे कि पंजाब की सरकार को और उसे डितरिस करे ? वहाँ राजना हत्याएँ हो रही हैं, इसका आप क्या जवाब देंगे ।

THE DEPUTY CHAIRMAN: Shri Raj Mohan Gandhi. Now I would request that let us be very brief because we have no time left.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam Deputy Chairman, you were pleased to say that the House should listen... (Interruptions).

श्री सिकंदर बख्त साहब मैं आप ही के बारे में कुछ कहने वाला हूँ ।

श्री सिकंदर बख्त : मैं हाज़िर हूँ ।

SHRI RAJ MOHAN GANDHI: Madam, you were pleased to observe that the whole House should listen to him because of his venerable age. I would like to submit, through you, to the House that when a party is a target of criticism, that party has a right to defend itself, whether its leader is young in heart only...

श्री सिकंदर बख्त : नहीं, नहीं आज्ञा कर देख लीजिए ।

SHRI RAJ MOHAN GANDHI: ... or young in age also. Whether it is Sikander Bakht Saheb or Pramod Mahajan Saheb or anybody else speaking on behalf of the BJP, it is the duty of the House to listen to the BJP when it is the target of criticism today. I would also like to submit that not only because Salve Saheb spoke in addition to Shri Suresh Kalmadi. Even if he had not, because the rest of us are going to speak about the BJP in negative terms, it is necessary that the BJP should be given another chance to speak before the end. If secularism is one of the

values to which we are committed, democracy is also a value to which we are committed.

SOME HON. MEMBERS: Yes, absolutely correct.

SHRI RAJ MOHAN GANDHI: Madam, it has been said on behalf of the BJP that no court order has been violated. We shall soon know the precise facts about this. Would the Minister kindly enquire from the State Government whether the Sankat Mochan Mandir...

SHRI P. SHIV SHANKER: It is 'Sankat Mochan'.

एक माननीय सदस्य : नहीं, संकट विमोचन है ।

श्री राज मोहन गान्धी : संकट मोचन ही है, साहब । होना क्या चाहिए, वह अलग बात है, लेकिन संकट मोचन है मंदिर । संकट मोचन मंदिर के मैनेजर ने कोर्ट में कुछ अपील दर्ज की है, पेटीशन दर्ज की है या नहीं कि एक्शन नहीं होना चाहिए । उनके खिलाफ हाई कोर्ट ने क्या यह आदेश दिया है या नहीं कि संकट मोचन मंदिर की प्रतिमा को हटाया नहीं जाए । क्या ऐसा आदेश लखनऊ हाई कोर्ट से आया है, या नहीं ? लेकिन सवाल केवल हाई कोर्ट के आर्डर और उनके पालन का नहीं है, सवाल यह भी है कि एन०आई०सी० की मोटिंग में यू०पी० के मुख्य मंत्री साहब और बी०जे०पी० के अन्य नेताओं ने आश्वासन दिया था कि जो कार्ट के आर्डर हमें उनका उल्लंघन नहीं किया जाएगा । हाल ही में उत्तर प्रदेश में फिर से आडवाणी साहब ने कहा है कि हम कनसेंस की राजनीति पसंद करते हैं । वह भी एक सवाल है । एक दूसरा सवाल आता है, अगर संकट मोचन मंदिर के मैनेजर की अनुमति के खिलाफ इस मंदिर को तोड़ा गया है या इस मंदिर को हटाया गया है तो क्या यह संकेत नहीं देश को पहुंचता है कि बाबरी मस्जिद भी, बाबरी मस्जिद के अधिकारियों की मर्जी के खिलाफ हटाया जाएगा और तोड़ा जाएगा ? यह भी सवाल बी०जे०पी० के नेताओं को अपने

आप से पूछना होगा और विश्व हिन्दू परिषद और बजरंग दल के नेताओं से यह सवाल पूछना होगा कि क्या संदेश आप देश को पहुंचाना चाहते हैं, क्या यह आपका असली इरादा है या नहीं है ?

एक और सवाल आता है, टूरिज्म की बात सिकन्दर बख्त साहब ने की कि टूरिज्म के लिए ऐसा कुछ किया जा रहा है । राम के नाम पर आपने बहुत कुछ किया, लेकिन राम मंदिर के नाम पर आप इस किस्म का सत्य का विरोध भी करना चाहते हैं ? टूरिज्म आपका प्राय-प्रोडक्ट हो सकता है, लेकिन टूरिज्म आपका उद्देश्य नहीं है । राम के नाम पर इस प्रकार की सलत बात कहने का अधिकार किसी को नहीं है ।

मैडम डिप्टी चैयरमैन, अब सवाल आता है कि यू०पी० सरकार का रवैया क्या होने वाला है । मंत्री महोदय यू० पी० सरकार से पूछने वाले हैं कि उन्हें मालूम है कि ये मंदिर तोड़े गए हैं या नहीं । वह पूछने वाले हैं कि मंदिर तोड़े गए आपकी अनुमति से यू०पी० सरकार की अनुमति से या बगैर उनकी अनुमति से । अगर यू०पी० सरकार कहती है कि हमारी अनुमति से यह हुआ है और हम जो हुआ है उसके पक्ष में हैं तो जिम्मेदारी आपकी आती है, केन्द्र सरकार की आती है, कांग्रेस पार्टी की आती है कि देश के सामने वह क्या करने वाले हैं ।

अंत में, मैं साल्वे साहब की बात जो उन्होंने कही है वह भी दोहराना चाहता हूँ । जब बी०जे०पी० कहती है कि यू०पी० की जनता ने हमें 36 से 40 प्रतिशत वोट दे करके बाबरी मस्जिद को हटाने का अधिकार दिया है, भेड़ें दिया है..... (व्यवधान) नहीं कहा है..... (व्यवधान) अच्छा, मंदिर बनाने का, चलिए, केवल मंदिर बनाने का अधिकार दिया है । अच्छा तो आप यह भी मानिएगा साल्वे साहब का तर्क बिल्कुल सही है, भारत की पूरी जनता के सामने मंदिर का विषय पेश किया गया था और भारत की जनता ने बहुत सारे वोट उधर दिए ।... (व्यवधान)

श्री संघ प्रिय गोतम : मंदिर यू०पी० में है ।

श्री राज मोहन गांधी : सुनिश्चिता, बहुत सारे वोट वहां दिए, बहुत सारे वोट वहां दिए, काफी कुछ वोट यहां भी दिए और काफी वोट यहां भी दिए, लेकिन जहां तक मंदिर और मस्जिद का सवाल है, जनता दल, राष्ट्रीय मोर्चा, वामपंथी पार्टी और कांग्रेस की राय लगभग एक हो रही है । अगर आप जनता के वोट की बात करते हैं तो वोट का आप एनैलेसिस कर लीजिए । भारत की जनता ने साफ कहा है कि मंदिर मस्जिद विवाद का फंसला या तो बात-चीत से होगा या न्यायालय से होगा । धन्यवाद ।

SHRI DIPEN GHOSH: Maadam Deputy Chairan, the amount of tension generated in this House over this issue proves what amount of tension is generated outside over this particular issue. Madam, this issue has been hanging fire for more than two years now and as Mr. Salve has pointed out, a lot of blood has been shed over this issue. Yet this issue could not be resolved amicably, through negotiations, on the basis of a consensus. It would have been better if this issue could be resolved on the basis of a consensus. But, as you know, Madam, it is not mere religiosity that drives certain persons to rake up this issue. It is simply to earn political mileage and more so electoral mileage that this issue was raked up by the BJP, the Vishwa Hindu Parishad and the Bajrang Dal. It is clear from Mr. Sikander Bakht's statement itself that since there was a favourable decision, verdict in favour of that Party, they would build this temple. I don't mind building of thousand and one temples. But surely my party is opposed to building of any temple-demolishing the mosque there, disturbing the status quo there. Madam, for that matter, if there is any dispute whether there was a mosque or a mandir which was there earlier, I don't know whether that conundrum can be resolved like the Hellenic conundrum. Yet, if there

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was any dispute, it could have been settled through discussion, really if there was any religiosity behind it. But, because to earn political mileage is more important for certain parties here, they could not settle it. That is why my party says that if it cannot be settled through a consensus, then, judicial dispensation should be accepted by all concerned.

Mr. Raj Mohan Gandhi has reminded all of us that what transpired in the National Integration Council meeting where the recent Chief Minister of Uttar Pradesh was himself present and Mr. Chavan, Home Minister was also present, is that he committed that his Government would abide by the court decision and that he, his Government would not disturb the status quo. But, I am not going into the details of the sophistry.

Mr. Sikander Bakht might have received any prior information which Mr. S. B. Chavan, Union Home Minister, did not have. It is an irony and misfortune for all of us. You say, Madam, that when the Leader of the House is on his legs we must hear him.

THE DEPUTY CHAIRMAN: Yes.

SHRI DIPEN GHOSH: Yes. But to-day at least the Leader of the House rose on his feet, but he could not speak so much which the leader of a group could do. I don't know who is correct.

SHRI S. B. CHAVAN: Because I have to speak on the basis of information.

SHRI DIPEN GHOSH: Exactly. I know that. The whole thing is that you have to speak on the basis of reports received from the State Government. Also you agree that you have a machinery, and when the State Government does not respond to your enquiry, you know what has to be done by your Ministry to reply to

Parliament. That way you cannot absolve yourself of your responsibility of speaking up on the floor of Parliament because the State Government did not give you the input.

We have seen that a State Government was dismissed even though the State Government did not ask for it or even the Governor did not ask for it. Mr. Maran knows it. So, that way....

THE DEPUTY CHAIRMAN: I would request Mr. Dipen Ghosh. You are going beside the point.

SHRI DIPEN GHOSH: That way it is a very important issue, a very sensitive issue, and I would plead with the Union Home Minister: Let the Home Minister come out with a statement, whatever information he has got, whether he has received such an information from the State Government or from his own machinery. Let the Home Minister share some information with Members of Parliament and we are entitled to know it.

The Leader of the BJP may say that they are committed to build a temple there and that they have got a verdict. Now, the question is whether this 36 to 40 per cent verdict of the people in a particular State is the verdict of the people in the entire country. Can a Government of a party with a 36 to 40 per cent verdict in an election in a State disturb the basic fabric of our country, our democracy, our secularism? That is the most important question. Here lies the importance of the issue when you have particularly heard the leader of the BJP. It underlines the necessity for the Union Government to come out with a statement and take the Parliament into confidence, as Mr. Raj Mohan Gandhi has correctly pointed out that Parliament is not represented only by the BJP; it is represented by all other parties and the verdict given in their favour cannot be over-ruled by a verdict given in favour of the BJP in a particular State. I would, therefore, appeal

to the Home Minister to collect information as quickly as possible and come out with a statement and share the information with us.

**SHRI P. SHIV SHANKER:** There is no doubt and it is understandable that the sentiments of the Members ought to have been roused on reading what has appeared in newspapers. Equally their agency is roused because of the provocation of the sentiments. Certain basic issues arise in the entire affair the basic issues about which some of the hon. Members have made reference. I would rather request that we should be a little calm and cool and ponder over the ethos and the values that this nation has developed over the centuries, which is our inheritance. This country is not the *Jagir* or the property of a particular community or an individual. This country belongs to all, who are the citizens of this country. There is no question of the majority members having a greater say and the minority members having a lesser say. The Constitution has taken care of every segment of the society in this country. Whether the segment is based on religion, caste or whatever may be the shade of the segment of the society, the rights and duties of each and everyone flow from the Constitution, which is the solemn and sacred document to which all of us have wedded ourselves. We have taken the oath in the name of the Constitution. It is rather an unfortunate state of affairs today that while a very serious debate on an issue, which is volatile, is taking place, the hon. Home Minister is bereft of information. So, he will not be able to answer. But, none the less, we are debating because the issue is so volatile. Therefore, the values that have emerged over the centuries, which have been, to a great extent, engrafted in the Constitution have to be protected at every cost. We cannot say that we will trample the rights of others and build our temple there. Nobody would object. I am sure nobody would object if the BJP constructs not only one temple but a

hundred temples. We will not object. But we would request them, while doing so BJP will not trample upon the rights of others, will not disturb in any form the Babri masjid. That is what I expected from Mr. Sikander Bakht. Let him construct the temple. He says "We have come to power on the basis of the votes that were cast in the name of the temple." The word "mandate" has already been mentioned and I would not like to repeat it because they have raised this issue all over the country. It was not confined to Uttar Pradesh alone. It is true. In Uttar Pradesh, because of the localisation, you might have aroused the sentiments beyond proportion. On an issue like this, it is always possible that for sometime a larger number of people might become sentimental and blind to the reason itself and the voting pattern that takes place in such a situation cannot really reflect the rational mind of the people. We are a highly divided society. It is very difficult to hold the society together if we do not seriously work for it. I am sure the BJP is facing this difficulty today. Having come to power in Uttar Pradesh, they have not been able to push through their plans which they were trying to put forth before coming to power. Their zeal has a little bit dampened. I appreciate that point because the more powerful you are, the more tolerant you ought to be. Merely because you are powerful, you cannot trample upon the powers and authorities of others. You have to be tolerant which is one of the main ethos of our country. Merely because the Hindus happen to be in majority, that does not mean that you can trample upon the rights of the minority community. Since the BJP Members also have taken the oath in the name of the Constitution, I am sure they will accept that and will not in any form affect the Babri masjid or its premises either by demolition or by shifting it to any other place. They must have greater respect for the feelings sentiments, rights and powers of those who are in a minority.

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Madam, one aspect has been made a little -- I would say--shady. Since we are living under the rule of law not under the rule of jungle and all of us having sworn to uphold the Constitution will have to ultimately abide --if a consensus is not possible as has been said by certain friends -- by the decisions of the court. If we do not abide by the decision of the court, then, we are not living up to the standards of the Constitution and the entire democracy will be in peril in this country. Let us be prepared, if you do not have faith in the democracy, if you do not have faith in the Constitution, then, it is clearly a law of jungle and it will be impossible to hold the different segments of the society together in this country and equally the territories. Let us not mince matters on this issue. Therefore, whether BJP or no BJP, whether Congress or no Congress, any party whatsoever, if we do not conform to the basic ethos and values of the Constitution let us be very clear that we cannot survive. If I correctly recall, so far as the court is concerned, the matter had once come to the Supreme Court also and the Supreme Court had observed that the *status quo ante* should be maintained which we are not realising. I would like to put this question to my BJP friends, Without having raised this issue of the Ram Mandir to such a high pitch, could they have demolished any of the small 'mandirs' which has been so reported. It may or may not be correct. Of course, we take it that what you say is correct. Could you have demolished even a small temple there, if the issue had not been raised to such a high pitch? But today, these demolitions, these small demolitions, are totally overpowered under the sentiment of the issue which has been raised to the highest pitch. When you say that you will construct the Ram Mandir you do construct. Nobody bothers about it. Yes, please do it. If people like us can help, yes, we will. I am sure even Mr. Ghosh will

come to your rescue. But then, don't disturb the existing structure of the Babri Masjid in any form. That is what we say. You must also realise that there are the sentiments of other people attached to that. And when it is a question of the order of the Court, if you do not respect the Court, if you act in any manner you like circumventing or subverting the Court's process, I am sure, the Home Minister here will take the course that he has to adopt according to law. I am very clear in my mind--and I would appeal to the Home Minister--that if the Government of Uttar Pradesh goes beyond the order of the Court, then it does not function according to the Constitutional norms and Article 356 has to take recourse. Let us be very clear on this point. Whether it is the BJP Government or any other Government, I am not bothered about it. Therefore, let us not deviate from our basic ethos and values. I felt a little agonised by the way Mr. Sikander Bakht had said that they had been mandated to construct the temple. If it is a question of mandate, does he think that that mandate was confined to U.P. alone?

THE DEPUTY CHAIRMAN: The special mention was about the demolition of temples.

SHRI P. SHIV SHANKER: Madam, those are two issues linked up. The issues are so badly linked up that it is not possible to separate them. Madam it is possible to separate the chaff from the grain; but sometimes it is difficult to totally separate the chaff from the grain. Now this is an issue where we are concerned. Why should Mr. Sikander Bakht become agitated and too sentimental in saying that they will construct the temple? Everyone here is agreeable to the construction of the temple. But the real issue is something different. I am sure, as responsible persons, the hon. Members from the BJP and their leader would here and now say that they will not disturb the Babri Masjid in any form

whatsoever and that they will construct the temple. (*Interruptions*) That is what is most important. And therefore, I would like to say one thing.

**SHRI PRAMOD MAHAJAN:** If anybody wants to react. (*Interruptions*).

**SHRI P. SHIV SHANKER:** Madam, I would like to say... (*Interruptions*).

**THE DEPUTY CHAIRMAN:** Now, reaction not while he is speaking.

**श्री जगदीश प्रसाद माथुर :** मैं एक प्रश्न पूछना चाहता हूँ। इतने साल से पूजा हो रही है उस मंदिर में... (*व्यवधान*)

**श्री सुरेश कलमाडी :** पूजा कहाँ हो रही है, मेन पुजारी को निकाल दिया है आपने... (*व्यवधान*)

**श्री जगदीश प्रसाद माथुर :** उस मंदिर में पूजा 40 साल से हो रही है..... (*व्यवधान*)

**डा० रत्नाकर पाण्डेय :** आपके लीडर बैठे हैं यहाँ पर, वह क्यों नहीं बोल रहे हैं... (*व्यवधान*)

**श्री प्रमोद महाजन :** आपके लीडर को बोलने दिया, आप बीच में क्यों बोल रहे हैं... (*व्यवधान*)

**SHRI V. NARAYANASAMY:** Why should the U.P. Government remove the Head Priest there? (*Interruptions*).

**THE DEPUTY CHAIRMAN:** Order, please. I have to adjourn the House for lunch.

**SHRI P. SHIV SHANKER:** Madam, none of us need raise the controversy or quarrel on the basic issues, which are our values and which are accepted by the entire nation. I am sure that the hon. Members of the BJP, who have taken the oath in the name of the Constitution, are as much wedded

to the concept of secularism, as is expected of them, having regard to the fact that it is the basic ethos accepted by the nation.

Madam, another aspect which my friend referred to, is the question of lease. He has himself said that the court has directed that the land should not be transferred. As a student of law, I would like to tell Mr. Sikander Bakht, that lease is equally a transfer. (*Interruptions*).

**SHRI PRAMOD MAHAJAN:** That land is not leased (*Interruptions*) You are a student of law. That land is not leased. You are confusing the two cases together (*Interruptions*).

**श्री जगदीश प्रसाद माथुर :** दोनों जमीनों के बीच में रास्ता है। जान बूझकर गलतफर्मी पैदा करने की कोशिश की जा रही है। दोनों चीजों को जान बूझकर मिलाया जा रहा है।

**SHRI P. SHIV SHANKER:** Madam, let me make the position absolutely clear. (*Interruptions*).

**THE DEPUTY CHAIRMAN:** Mr. Mathur, nobody has asked you to give clarification.

**SHRI P. SHIV SHANKER:** Madam, let me make the position absolutely clear that if the land leased is not the subject-matter which is pending in the High Court, then I sincerely apologise because I am not aware of it. (*Interruptions*). You may be aware of it. I am speaking on the basis of what has come in the newspapers. This is a little controversial matter and I would earnestly request the Home Minister that when he makes a statement, he should come out and say whether it is really a part of the land that is the subject-matter in the court or not.

Lastly, I would submit that let us have respect for the verdict of the court of law failing the consensus approach. It is better that we evolve a consensus approach taking into

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consideration the ethos and values of this nation. If it is not possible, let us go by the verdict of the court of law which has to be respected in every form. If there is any controversy about the fact, I would even make a suggestion. (Interruptions)

THE DEPUTY CHAIRMAN: Let him finish. I have to adjourn the House for lunch. (Interruptions).

श्री जगदीश प्रसाद माधुर : जैसे शाह नानो कोस में आपने कोर्ट का आदर किया जैसे ही करे।

SHRI P. SHIV SHANKER: Lastly, I will submit that for the purpose of proper appraisal of the situation, I would appeal to the House, if the House can agree and if the Leader of the House can give his assent to, that a House Committee could be formed for the purpose of going there and finding out as to what exactly has happened (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. I have to adjourn the House for lunch for one hour. I hope the UP Government will inform the Home Minister so that we can get the information. The House is adjourned for lunch till 2.45 pm.

The House then adjourned for lunch at forty-five minutes past one of the clock.

The House reassembled after lunch at forty-eight minutes past two of the clock.

[THE VICE-CHAIRMAN SHRI M. A. BABY) in the Chair]

#### PAPERS LAID ON THE TABLE

THE VICE-CHAIRMAN (SHRI M. A. BABY): There is a supplementary list of business for today. Paper to be laid on the Table. Shri Shantaram Potdukhe.

Summary of the Recommendations of the Committee on Small Savings and the decisions of the Government thereon

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE: Sir, I beg to lay on the Table a copy (in English and Hindi) of the Summary of the Recommendations of the Committee on Small Savings and the decisions of the Government thereon. [Pleased in Library. See No. LT-1583/92]

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, we will continue with the Special Mentions. Shri Ram Awadhesh Singh.

SHRI MURASOLI MARAN (Tamil Nadu): The Chair has assured that is continuing....

SHRI MURASOLI MARAN (Tamil Nadu): The Chair has assured that one Member from each party will be allowed to speak.

SHRI V. GOPALSAMY: ....and one Member from each party is allowed to speak. The SJP and the DMK have not spoken and the AIADMK is also there.

SHRI MOHD. KHALEELUR RAHMAN (Andhra Pradesh): We are also here, Sir.

SHRI V. GOPALSAMY: Telugu Desam, everybody is there.

SHRI CHIMANBHAI MEHTA (Gujarat): Why don't you take Special Mentions tomorrow?

THE VICE-CHAIRMAN (SHRI M. A. BABY): Let us see whether it will be over. Chaturananji

#### Special Mentions—Contd.

Alleged demolition of Temples in Ayodhya in violation of the rulings of the High Court—Contd.

श्री चतुरानन मिश्र (बिहार) : उपसभाध्यक्ष महोदय, अयोध्या कांड के बारे में कुछ बातें आज सदन में आई हैं और जो अखबारों में भी आयी हैं, वह काफी चिंता का विषय हैं। यह एक जगह की घटना नहीं है बल्कि इसका संबंध पूरे